

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No 229/2006

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... OA Pg. 1..... to 4.....

2. Judgment/Order dtd. 11/8/2007 Pg. 1..... to 18..... Allowed

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A. 229/2006 Pg. 1..... to 43.....

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

7. W.S..... Pg. 1..... to 10.....

8. Rejoinder..... Pg. 1..... to 9.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)

Malika
26/10/17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDERS SHEET

Original Application No.

229/06

Misc. Petition No.

Contempt Application No.

Review Application No.

Applicant(s) A. K. De 90MS

Respondent(s) U. O. P. 90MS

Advocate for the Applicant(s) Mr. Chanda, S. Nath

G.N. Chakraborty...

Ms. U. Dutta.....

Advocate for the Respondent(s) C.A. M.U. Ahmed

Noted of the Registry	Date	Order of the Tribunal
	05.09.2006	Present: Hon'ble Sri K.V. Sachidanandan Vice-Chairman.

There are three Applicants in this Application. Their claim is for grant of Special Duty Allowance.

Mrs. U. Dutta, learned Counsel for the Applicants submits that all the Applicants originally belong to Kolkata and they have been transferred to N.E. Region on different dates. But they have not been paid Special Duty Allowance. The learned Counsel for the Applicants has also brought to my notice a decision of this Tribunal dated 05.03.2001 passed in O.A. 187 of 2000, wherein same benefit has been granted to the Applicants therein, which was also further confirmed by the Hon'ble Gauhati High Court.

Mr M.U. Ahmed, learned Addl. C.G.S.C. for the Respondents would like to take instructions to file statement. Let it be done.

Considering the issue involved, I am of the view that the O.A. is to be admitted. Admit. Issue notice to the Respondents.

Post on 16.10.2006.

Vice-Chairman

1/mb/

2
O.A.229/2006

31-10-06

Service report
awarded.

1.11.2006

Mr.M.U.Ahmed, learned Addl.C.G.S.

C. is granted six weeks time to file
reply statement.

Post on 16.12.2006.


Vice-Chairman

bb

No W.O's has been
filed.

3
15.1.07

16.1.2007 Further four weeks time is granted to

the Respondents to file reply statement.

Post on 19.02.2007.


Vice-Chairman

/bb/

28.2.07

W.O's filed in
the Repd+ Nos. 1 to 4,
page containing 1 to 10.

DRP

26.2.07. Learned counsel for the
respondents has submitted that he has
filed the reply statement and copy of the
same has furnished to the counsel for
the applicant. Post the matter on
20.3.07. In the meantime, the liberty is
given to the applicant to file rejoinder, if
any.


Vice-Chairman

No rejoinder has
been filed.

lm

28
19.3.07.

20.3.07.

Counsel for the applicant wanted
to file rejoinder. Let it be done.
Post the matter on 11.4.07.

D

Member


Vice-Chairman

No rejoinder has
been filed.

lm

28
9.5.07.

OA. 229/06

-3-

3

10.05.2007

Post on 21.5.2007 granting time
to the Applicant to file rejoinder, if any.

No rejoinder has
been filed.

Vice-Chairman

25.5.07.

/bb/

No rejoinder has
been filed.

28.5.07. No rejoinder filed.
post on 20.6.07.

V.C.

28
19.6.07.

20.6.07.

Post the matter on 4.7.07. for filing
rejoinder if any.

5.7.07
Lm

Vice-Chairman

Rejoinder filed.
page 1 to 2. bqm
served.

4.7.2007

Mr. M. Chanda, learned counsel for
the Applicant has filed rejoinder today
copy of which is served upon
Mr. M. U. Ahmed, learned Addl. C.G.S.C.
Mr. Ahmed wanted time to get instruction
on the rejoinder. Let it be done.

Post on 19.7.2007.

18.7.07.

Vice-Chairman

/bb/

18.7.2007

List the matter on 23.7.2007 along
with the other SDA matters.

Vice-Chairman

/bb/

091229106

23.7.07.

Pass over for the day.

The case is
ready for hearing

lm

Vice-Chairman

My
20.7.07.

24.07.2007

Heard Mr M. Chanda, learned
counsel for the applicant and Mr M.U.
Ahmed, learned Addl. C.G.S.C. Hearing
concluded. Judgment reserved.

Vice-Chairman

nkm

1.8.07.

Judgment pronounce in open Court.
Kept in separate sheets. Application is
allowed. No costs.

Vice-Chairman

lm

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A.No.48 of 2006

With

O.A.25 of 2006

With

O.A. No. 207 of 2006

With

O.A.No.216 of 2006

With

O.A.No.229 of 2006

Date of order: This the 1st Day of August

2007

CORAM: The Hon'ble Shri K.V.Sachidanandan, Vice-Chairman

O.A.No.48 of 2006

Shri Akan Kumar Dutta
Son of Late Sistu Ram Dutta
Draftsman, Grade -I
Office of the Superintending
Engineer,
Assam Central Circle 1
Central Public works
Department, Guwahati-21.
By Advocate: Mr. A. Ahmed

Applicant.

Versus

1. The Union of India represented
by the Secretary to the
Government of India, Ministry
Of Urban Affairs, Nirman
Bhawan, New Delhi-110 011.

2. The Director General Works,
Central Public Works
Department, 118-A, Nirman
Bhawan, New Delhi-110 011.

3. The Chief Engineer [NEZ]
Central Public Works
Department,
Cleves Colony, Dhankheti,

U

Shillong-3.
 4. The Superintending Engineer
 Assam Central Circle 1.
 Central Public Works
 Department, Bamunimaidan,
 Guwahati.
 By Advocate: Mr. M.U.Ahmed, Addl. C.G.S.C.

Respondents

O.A.No. 25 of 2006

1. Shri Biplab Roy Choudhury,
U.D.C.
2. Shri Pranab Sarkar,
U.D.C.
3. Shri Mridul Kanti Sen,
U.D.C.
4. Shri Pranab Kumar Sarkar.
U.D.C.
5. Shri Niranjan Prasad Singh,
U.D.C.
All are working in the cadre of Group 'C' in the office of
G.E.Narangi/G.E.Guwahati.

Applicants

By Advocate: Mr. M. Chandra

Versus

1. The Union of India,
represented by the Secretary to the
Government of India,
Ministry of Defence,
New Delhi-110 001

2. E-in-C's Branch,
Army Headquarter,
Kashmir House,
DHQ Post, New Delhi-11.

3. Chief Engineer.
Eastern Command Engineer's Branch,
Fort William,

1

Kolkata-21.

4. Chief Engineer,
Shillong Zone,
SE Falls, Shillong-11

5. CWE, Shillong,
SE Falls, Shillong-11.

6. GE, Narangi,
Narangi, Guwahati.

7. GE Guwahati,
Guwahati.

By Advocate: Mr. M.U.Ahmed, Addl. C.G.S.C.

Respondents

O.A.No. 207 of 2006

Sri Ajit Kumar Singh
S/o Sri Indra Daman Singh
Company Prosecutor,
Office of the Registrar of Companies, NE Region,
Shillong-793 001 [Meghalaya].

Applicant

By Advocate: Mr. M. Chandra

Versus

1. The Union of India
represented by the Secretary to the
Government of India,
Ministry of Personnel, Public Grievances and Pensions,
Gate No.-4, North Block
New Delhi-110 001.

2. The Secretary to the Govt. of India,
Ministry of Company Affairs,
Shastri Bhawan, A-Wing, 5th floor,
Dr. Rajendra Prasad Road,
New Delhi-110 001.

3. The Regional Director [Eastern Region],
Ministry of Company Affairs,
Nizam Palace, 2nd MSO Building, 3rd Floor,
234/4, AJC Bose Road, Kolkata-700 020.

4. The Joint Director [Legal],

O/o the Regional Director [Eastern Region],
 Ministry of Company Affairs,
 Nizam Palace, IInd MSO Building, 3rd Floor,
 23/4, A/JC Bose Road, Kolkata-700 020.

5. The Registrar of Companies, N.E.Region,
 Morella Building, Ground Floor,
 Kachari Road, Shillong-793 001 [Meghalaya]....

Respondents

By Advocate: Mr. G.Baishya,Senior C.G.S.C.

O.A.No.216 of 2006

Shri Avanindra Chaudhary,
 Son of Late Lakan Lal Chaudhary
 Engineering Assistant
 Doordarshan Kendra, Guwahati,
 R.G. Baruah Road
 Guwahati-781 024, Assam....

Applicant

By Advocate: Mr. A. Ahmed

Versus

1. The Union of India represented by the
 Secretary to the Government of India,
 Ministry of Information & Broadcasting,
 A Wing, Sashtri Bhawan, New Delhi-1.

2. The Director General
 All India Radio, Sansad Marg,
 New Delhi-110 001

3. The Director General,
 Doordarshan, Copernicus Marg
 Mandi House-110 001.

4. The Director
 Doordarshan Kendra, R.G.Baruah Road,
 Guwahati-24.

5. The Chief Engineer [NEZ]
 All India Radio & Doordarshan
 Dr.P.Kakoti Building
 Near Ganeshguri Flyover
 Ganeshguri, Guwahati-6.

Respondents

By Advocate: Mr.M.U.Ahmed, Addl.C.G.S.G.

O.A. No.229 of 2006

1. Shri Asoke Kr. De,
Working as Sr.Engineering Assistant,
S/o Sri Kanai Lal De,
Office of the Director
Doordarshan Kendra,
Guwahati-781 024.
2. Sanjit Kr. Saha,
Working as Sr.Engineering Assistant,
Office of the Director,
DDK, Guwahati-24.
3. Susovan Hazra,
Working as Assistant Engineer,
Son of Sachipali Hazra,
Office of the Director, DDK, Guwahati-24.

Applicants

By Advocate: Mr. M.Chandra

versus

1. The Union of India,
Represented by Secretary to the
Government of India,
Ministry of Information and Broadcasting,
Shastri Bhawan 'A' Wing,
New Delhi-1100 01.
2. Prasar Bharati Broadcasting Corporation of India,
represented by the Chief Executive Officer,
Prasar Bharati Secretariat
2nd Floor, PTI, Building,
Parliament Street, New Delhi-110 001.
3. The Director General,
Doordarshan,
Doordarshan Bhawan, Mandi House,
Copernicus Marg, New Delhi-1101 001.
4. Director,
Doordarshan Kendra,

R.G.B.Road, Guwahati-781 024.

5.The Deputy Director General [NER],
Office of the Deputy Director General,
Doordarshan.
R.G.B.Road, Guwahati-781 024.
By Advocate: Mr. M.U.Ahmed, Addl.C.G.S.C.

Respondents

O R D E R

K.V.Sachidanandan, Vice-Chairman:

There are five applicants in OA 25 of 2006. All the applicants were appointed as Lower Division Clerks/Upper Division Clerks in the State of West Bengal vide appointment letters dated 8.4.1982 and 25.3.1984 [Annexure- 1 series]. While the applicants were so working as LDC/UDC in the State of West Bengal, they were transferred and posted in N.E.Region on different dates in between the period 1.12.2001 to 30.12.2003. At present, applicant nos.1 to 4 are working as UDCs and applicant no.5 is working as Assistant in the office of the G.E.Narangi/G.E., Guwahati in the N.E. Region.

2. The applicant in OA 48/06 belongs to N.E. Region. He was appointed as Draftsman Grade II on 16.7.1966. He was transferred from Superintending Engineer, Assam, Central Circle 1, CPWD, Guwahati, on deputation, to the office of the Chief Engineer, Salal Hydro Electrical Project, Jyotipuram [Raisi] in J&K vide order dated 7.4.1975. He was transferred from Salal Hydro electrical Project, J&K to Assam Central Circle 1, CPWD, Guwahati vide order dated 24.4.1979. He was promoted to the post of Draftsman Grade-I on 22.2.1992 in the pay scale of Rs.5500-



175-9000/- He was again transferred to Malda Central Circle, West Bengal vide order dated 18.5.1993, and after serving at Malda Central Circle, West Bengal, the applicant was transferred to N.E. Region, Guwahati Central Division in the year 1994. The applicant has retired from service in the month of February 2006, during the pendency of the OA.

3. The applicant in OA 207/06 was initially appointed to the post of Company Prosecutor Grade III in the Department of Company Affairs vide order dated 8.3.2000 and the applicant joined service on 31.8.2000 in the office of the Registrar of Companies, Shillong. The applicant was transferred from Shillong to the office of the Official Liquidator, Patna [Bihar] and he joined at Patna on 6.6.2001. The applicant was again transferred from the office of the Official Liquidator to the office of the Registrar of Companies, Patna and he joined at the office of the Registrar of Companies, Patna, on 1.5.2002. The applicant was again transferred from the office of the Registrar of Companies, Patna [Bihar] to the registrar of Companies, Shillong where he joined on 14.3.2005, where he is at present working.

4. The applicant in OA 216/06 joined as Engineering Assistant in the All India Radio, Tezu, Arunachal Pradesh in the year 1996. The applicant was transferred to Doordarshan Kendra, Kolkata vide order dated 20.8.1999 where he joined on 4.10.1999. After serving at Kolkata Doordarshan Kendra, he was transferred to Doordarshan Kendra, Guwahati vide order dated 30.5.2001 where he joined on 22.6.2001. Now, he is serving as Engineering Assistant at Doordarshan Kendra, Guwahati.



13

5. There are three applicants in OA 229/06. Applicant no.1 was initially appointed on 11.1.1988 as Engineering Assistant at DDK, Kolkata. He was transferred and posted at DDK, Tura in N.E.Region where he joined on 11.2.1994. However, he was again transferred back to DDK, Kolkata where he joined on 2.3.1998. The applicant was transferred and posted vide order dated 3.7.2002 to DDK, Guwahati. He joined DDK, Guwahati on 5.8.2002. Applicant no.2 was initially appointed as Engineering Assistant on 30.1.1986 and posted at Darbhanga in Bihar. The applicant was transferred to AIR, Tura on 16.10.1986. He was transferred to AIR, Kolkata on 10.4.1989. He was promoted as Sr.E.A. in the year 1990. The applicant was transferred to DDK, Tura on 8.4.1994. He was again transferred to AIR, Kolkata on 9.10.1998. Thereafter, he was transferred to DDK, Guwahati on 17.3.2003, where he is working as Sr.E.A. Applicant no.3 was initially appointed as E.A. on 9.11.1990 at AIR, Kolkata. The applicant was transferred to AIR, Silchar on 20.5.1995 in N.E.Region. The applicant was again transferred to DDK, Kolkata on 1.8.1998. Thereafter, the applicant was transferred to DDK, Guwahati on 3.9.2002. The applicant was promoted as Sr.E.A. on 10.4.2003. He was promoted to the post of Assistant Engineer on 28.1.2006 and posted at DDK, Guwahati.

6. Since the issues in all these OAs and the grievances are common, with the consent of the parties, these OAs are being disposed of by this common order.

7. All the applicants in these OAs are claiming Special Duty Allowance [in short "SDA"] for the period they have served or being served in the N.E. Region. The applicants were initially appointed at different places of

the N.E. Region or appointed in other Regions, transferred to N.E. Region, again transferred to other Regions and retransferred to N.E. Region. Most of the applicants are not the permanent residents of N.E. Region. They have been transferred and posted to N.E. Region from outside Region and they are saddled with all India transfer liability in practice.

8. Aggrieved by the non-grant of Special Duty Allowance, the applicants have filed these OAs, seeking identical prayers which are as follows:

“8.2. That the Hon'ble Tribunal be pleased to declare that the applicants are entitled to payment of SDA in terms of O.M. dated 14.12.1983, 01.12.1988 and also in terms of O.M. dated 22.07.98 and 29.05.02 with arrear monetary benefits.”

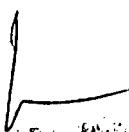
The applicants have also requested to quash the respective impugned orders annexed in the respective OAs.

9. The respondents have filed separate reply statements in all the OAs contending that some of the applicants had earlier filed similar petition before the Tribunal, wherein this Tribunal directed the respondents to pass speaking orders after satisfying governing principles for grant of SDA as set out by various judgments of the Tribunal as well as the Apex Court. Therefore, the respondents duly complying with the order of this Tribunal and duly satisfying all governing principles came to the conclusion that the applicants are not eligible for grant of SDA as prayed for. They have contended that the applicants are not entitled for grant of SDA on their posting to N.E. Region as they do not fulfill the eligibility criteria of “All India Transfer Liability” and “All India Common Seniority List” in accordance with recent policy of instructions issued by the Government of

15 India. Ministry of Finance, Department of Expenditure vide O.M. dated 29.5.2002. In accordance with the said O.M. dated 29.5.2002, it may be seen that the Hon'ble Apex court in an appeal filed by the Telecom Department [Civil Appeal No.7000 of 2001 arising out of SLP No.5455 of 1999] has ordered on 5.10.2001 that this appeal of the Telecom Department is converted by the judgment delivered by the Hon'ble supreme Court in the case of Union of India and others vs. s.Vijaykumar and others. The appeal of the Telecom Department was allowed by the Hon'ble Supreme Court with a direction to the authority concerned not to recover whatever amount of SDA has been paid in spite of the fact that the appeal of the Telecom Department was allowed. The Hon'ble Apex court held that mere clause of "all India Transfer Liability" in the appointment letter does not qualify employees payment of SDA. Special Duty Allowance in respect of Central Government employees on their posting or reposting in N.E. Region from outside the N.E. Region is governed by the recent policy/instructions dated 29.5.2005 issued by the Ministry of Finance, Department of Expenditure, in pursuance of the order of the Hon'ble Apex court.

10. The applicants have also filed rejoinder reiterating their contention in the OAs and have further added that the respondents' contention that the applicants do not fulfill the criteria of "all India Transfer Liability" and "All India Common Seniority List" is not correct.

11. Mr. M. Chandra and Mr. A. Ahmed appeared for the applicants and Mr.G. Baishya and Mr. M.U.Ahmed appeared for the respondents. Their names, appearing in each case, have been given in the cost title. The learned



counsel appearing for the parties have taken me to various evidence and materials placed on record. The learned counsel for the applicants would argue that all the applicants either came to N.E. Region on transfer from other Regions and/or retransferred to N.E. Region from other Regions and are saddled with "All India Transfer Liability". The Central Government employees having All India Transfer Liability have already been granted SDA vide O.M. dated 14.12.1983. SDA was granted to the Central Government civilian employees who are saddled with All India Transfer Liability. The applicants were paid SDA. The respondents started recovery but further recovery was stopped, as per the interim order of the Tribunal passed in OA 25/06.

12. The learned counsel for the respondents, on the other hand, submitted that though some Departments have given SDA which was stopped as per the O.M. dated 14.12.1983 and O.M. dated 1.12.1988. There is no illegality and, therefore, the applicants are not entitled for payment of SDA.

13. I have given due consideration to the arguments, pleadings and materials placed on record. It is borne out from the records that the applicants are working and some have retired. Either the applicants have been transferred from other Regions to N.E. Region and/or retransferred to N.E. Region and some have been retransferred and working in other Regions. The claim of the applicants for payment of SDA is for the period the applicants had worked in the N.E. Region and/or being working in the N.E. Region. The details of their initial appointment, transfer and present status have been given in the preceding paragraphs. As per the O.M. dated 14.12.1983, SDA was granted to such civilian employees of the

Central Government who are saddled with All Indian Transfer Liability. The very purpose for granting SDA was for encouraging the employees to retain their services in N.E. Region, which is called to be hard area. This incentive was granted so that the employees will have desire to work in this Region and present a good administration in this Region. Therefore, with that noble idea, this allowance was granted to those employees who are working in the N.E. Region. For better elucidation, the relevant portion of the O.M. dated 14.12.1983 is reproduced below:-

"The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government has appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms to review the existing allowances and facilities admissible to the various categories of civilian Central Government employees serving in the region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:

[iii] Special Duty Allowance

Central Government civilian employees who have All India transfer liability will be granted Special [Duty] Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs.400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempt from payment of income tax, will, however, not be eligible in addition to any special pay and/or Deputation [duty] Allowance already being drawn subject to the condition that the total of such Special [duty] Allowance will not exceed Rs.4000/- P.M. Special Allowance like Special Compensatory [Remote Locality] allowance, Construction allowance and Project allowance will be drawn separately."

14. This was followed by O.M. dated 1.12.1988. This O.M. categorically states that the employees who were initially appointed outside the region and subsequently transferred to the North Eastern



Region cannot be denied the payment of SDA. This issue was dealt with by this Court in O.A.No.118 of 2004, and the said OA was disposed of with the following observations:

"We have considered the submissions of the learned counsel for the parties. According to the applicants they were first appointed outside the NER-at Delhi and Madhya Pradesh and later transferred to NER. Annexure-IV communication purport to state that at Delhi and DRTC Shivpuri there was only induction training and not posting. It is in the realm of dispute question of facts, which have to be gone into by the respondents on the basis of the service records of the applicants. Accordingly, we direct the applicants to submit proper representation containing the facts situation and also enclosing copies of the relevant circulars and the three judgments [O.A.No.56/2000 dated 19.03.2001, O.A.No.237/2000 and O.A.No. 30/2003] relied on by the applicants within a period of one month from the date of receipt of copy of this order, if such a representation is filed by the applicants, the Respondent No.2 will consider the same after giving opportunity of personal hearing to the applicants and pass a reasoned order within a period of two months from the date of receipt of the representation. It is further ordered that the interim order passed on 14.5.2004 in this proceedings with regard to recovery will continue till orders are passed on the representation to be filed by the applicants as directed hereinabove. A copy of this order will also be produced along with the representation for compliance."

15. But so far as these cases are concerned, the applicants were either working in other Regions, transferred to N. E. Region. Some were initially appointed in N.E. Region, transferred to other Region and retransferred to N.E. Region. Many modifications and clarifications were issued by the Government of India taking confidence of the rulings of the various courts including the Apex Court. The Hon'ble Supreme Court in the case of Union of India and others vs. S. Vijoya Kumar and others reported in 1995 SCC [L&S] 189, upheld the provisions of the O.M. dated 20.4.1987 and also made it clear that only those employees who were posted outside the North Eastern Region and subsequently transferred to the North Eastern Region would be entitled to the grant of SDA. Such SDA

19. was not available to the local residents of the North Eastern Region. The Hon'ble Supreme Court held as follows:

"The 1986 memorandum makes this position clear by stating that Central Government civilian employees who have All India Transfer Liability would be granted the allowance "on posting to any station in the North Eastern Region". This aspect is made clear beyond doubt by the 1987 memorandum which stated that allowance would not become payable merely because of the clause in the appointment order relating to All India Transfer Liability. Merely because in the office memorandum of 1983 the subject was mentioned as quoted above is not enough to concede to the submission of Dr. Ghosh."

16. In the subsequent decision in 1995 Union of India and others vs. Executive Officers Association Group-C, reported in 1995 [Supp.I] SCC 757, the Apex Court held that the spirit of the O.M. dated 14.12.1983 is to attract and retain the services of competent officers from outside and posted in the North Eastern Region which does not apply to the officers belonging to N.E. Region. The question of attracting and retaining the services of the competent officers who belong to North Eastern Region itself would not arise. Therefore, the incentives granted by the said O.M. is meant for the persons posted from outside to the North Eastern Region and not for the local residents of the region. Thereafter, the Government of India, Ministry of Finance, Department of Expenditure issued O.M. dated 13.6.2001 regarding admissibility of SDA to the Postal Department employees on their posting in the North Eastern Region. In the said O.M. it was clarified that there is no bar in eligibility of SDA for the officers belonging to the North Eastern Region, if they satisfy the criteria that their appointment in service/post is made on All India basis and the promotion is also done on the basis of All Indian Common Seniority. However, it will be admissible when they are posted in the North Eastern



Region from outside the region. Another O.M. dated 29.5.2002 was issued by the Government of India, Ministry of Finance, Department of Expenditure clarifying that SDA shall be admissible to Central Government employees having All India Transfer Liability on posting to the North Eastern Region from outside region.

17. On going through the reply statement, discussing various judgments of the Hon'ble Supreme Court and also the OMs, that Central Government civilian employees who have got all India Transfer Liability are entitled for the grant of SDA if they are posted to the North Eastern region on their transfer from outside the North Eastern Region even if they are residents of the North Eastern Region. In other words, their initial appointment/posting must be outside the North Eastern Region and they should come on transfer to the North Eastern Region. The concept has also been accepted by the Honble Gauhati High Court in W.P.[C] No. 5087/1999 and series of cases by order dated 23.2.2006, the operative portion of which is reproduced below:

"In view of the law laid down by the Apex Court, as discussed above and also in view of the discussion relating to the finality of judgment, we hold that the officers and employees, who belongs to the region other than the N.E. Region, will be entitled to SDA. The persons belonging to the other parts of the country other than the N.E. Region, if initially appointed and posted in N.E. Region shall not be entitled to such allowance. The Postal employees belonging to N.E. Region but posted in the said Region from outside the region on their promotion on the basis of the All India Common Seniority List shall also be entitled to SDA from the date of such posting. The employees and officers, other than the employees and the officers mentioned above, shall not be entitled to SDA and the authorities shall be entitled to recover SDA already paid to them after 5.20.2001 in terms of the office memorandum dated 29.5.2002 and the amount already paid up to 5.10.2001 towards SDA shall not be recovered. However, the recoveries, if any already made, need not be refunded. This is also

2/

subject to the inter party judgment and order that have been passed by any competent Court or Tribunal, which have attained its finality."

18. Therefore, it is now settled law that a resident of the North Eastern Region appointed outside the North Eastern Region and then transferred to the North Eastern Region would be entitled to the grant of SDA. This was upheld by this Tribunal in O.A. No.116 of 2004 by order dated 12.8.2005.

The operative portion of the said order is reproduced below

"In para 52 we have clearly stated that SDA is admissible to Central Government civilian employees having All India Transfer liability on posting to North Eastern Region from outside the Region. We had not made any distinction in that regard with reference to Central Government Civilian employees transferred from outside the region and those posted for the first time from outside the region. According to us SDA is admissible to both categories of employees mentioned above. Though the applicants have clearly stated that they satisfy all the aforesaid conditions, we are of the view that an opportunity must be given to the respondents to verify as to whether the aforesaid conditions are satisfied. We note that the respondents in the impugned communication did not give any reason as to why the applicants are not entitled to SDA. For the said reason we quash the impugned communication at Annexure-VII series and direct the respondent nos. 2 and 3 to verify as to whether the applicants are permanent residents of outside North Eastern Region, whether they are posted from outside the North Eastern Region to North Eastern Region on the basis of All India Selection by the Union Public Service Commission, as to whether their promotions are based on All India Common Seniority list. If all the above circumstances are satisfied in view of our decision contained in para 52 of the order dated 31.5.2005 in O.A.No.170/1999 and connected cases extracted hereinabove, the applicants will be entitled to the grant of SDA. In such event the applicants will be entitled to all consequential benefits flowing therefrom. The respondents will pass a reasoned order and communicate the same to the applicants within four months from the date of receipt of this order."

19. The applicants have produced offer of appointment letters where All India Transfer Liability has been specifically prescribed, but the respondents would argue that mere mentioning in the appointment letters that the employees have All India Transfer Liability does not ipso facto



mean that the applicants are liable to be transferred on All India basis. But the materials placed on record will show that subsequently also an All India Seniority List has been drawn by the respondents of these employees, which is a clear indication that the applicants do have All India Transfer Liability. Their contention that the transfer is now restricted to Zonal basis, which consists West Bengal, J&K and N.E.Region as a Zone, and even if their transfers have been made within this Zone, and SDA cannot be allowed to the applicants, cannot be accepted. This probably may be only to circumvent to grant the benefit to the applicants, even if it is Zonal transfer. A person transferred from other State to North Eastern Region has the same difficulty as that of the persons coming on All India Transfer. The hardship that one has to undergo in the N.E.Region cannot be alleviated by stating that they do not have All India Transfer Liability but only Zonal Transfer Liability. Therefore, it will not stand to logic to deny the benefit under the plea that they are coming from the neighbouring States to the N.E.Region which forms a Zone. However, without entering into the merit of that aspect, on the basis of the materials placed on record, I find that all the applicants in these OAs do have an All India Transfer Liability when they were initially appointed and any change in rule cannot have a retrospective effect. Therefore, they are entitled to get the benefit.

20. From the legal position, as discussed above, it is clear that if a person is posted in other region and transferred to N. E.Region and a person who has been originally posted in N.E.Region, transferred to other Region and retransferred to N.E.Region, and a person who belongs to

N.E.Region, originally appointed in N.E.Region and transferred to other region and retransferred to N.E.Region, all are entitled to get the benefit of SDA. On the scrutiny of the evidence available on record, it is clear that the applicants will come under one of the above categories and they are all entitled to get the benefit of SDA since this Court has found that they are having All India Transfer Liability for the period they have actually worked in the N.E.Region, which has to be worked out separately. This Court had occasion to consider this issue in O.A. 294 of 2005, which was allowed vide order dated 2.7.2007. Therefore, I declare that the applicants are entitled to the said benefit, as above.

21. In the conspectus of the facts and circumstances of the case, I direct the applicants to make individual representation to the concerned respondent, narrating their period of posting in the N.E. Region, within a time-frame of one month from the date of receipt of copy of this order, and on receipt of such representations, the respondents shall grant benefit to the applicants within a time-frame of three months thereafter.

22. The applications are allowed. In the circumstances, no order as to costs.

Sd/ VICE CHAIRMAN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 229 /2006

Shri Asoke Kr. De & Ors.

-Vs-

Union of India and Others.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

03.07.2002- Applicant No. 1 while working at DDK, Kolkata, as Sr. E.A, he was transferred and posted vide order dated 03.07.02 to DDK, Guwahati, accordingly he joined at Guwahati on 05.08.02.
(Annexure- 3, 4 and 5)

17.12.02/24.02.03- Applicant No. 2 while working at DDK, Kolkata as Sr. E.A, he was transferred at DDK, Guwahati vide order dated 17.12.02, accordingly he joined at Guwahati on 17.03.03. (Annexure- 6, 9)

06.08.2002- Applicant No. 3 while working at DDK, Kolkata as Sr. E.A, he was transferred and posted DDK, Guwahati, accordingly he joined at Guwahati on 03.09.02. He is at present working as Engineering Assistant at DDK, Guwahati.
(Annexure- 10, 14)

14.12.1983- Govt. of India, issued O.M dated 14.12.83, granting Special Duty Allowance to the central Govt. civilian employees who are saddled with all India transfer liability on their posting to NE Region from outside of the NE Region. The said O.M was subsequently extended by the O.M dated 01.12.88, 12.01.96 and 22.07.98.
(Annexure- 15)

29.05.2002- Govt. of India, Ministry of Finance issued O.M dated 29.05.02, whereby SDA has been granted to the central Govt. civilian employees having all India transfer liability on posting to NE Region from outside the region.
(Annexure- 16)

All the applicants are permanent resident of West Bengal and they are saddled with all India transfer liability as per the clause laid down in their offer of appointment, therefore as per the

Asoke Kumar De

O.M 14.12.83, dated 01.12.88, 12.01.96 and 22.07.98 as well as O.M dated 29.05.02 they are entitled to payment of SDA.

19.08.2005- All the applicants submitted representations praying for payment of SDA since their posting in NE Region but to no result.

(Annexure- 17 series)

05.03.2001- Similarly situated employees who were working as Sr. E.A filed O.A. No. 187/2000 before this Hon'ble Tribunal and the said O.A was decided on 05.03.01 holding that those applicants are entitled to payment of SDA from the date of their posting in NE Region. The judgment dated 05.03.01 of this Hon'ble Tribunal has been confirmed by the Hon'ble Gauhati High Court vide it's judgment and order dated 04.01.06 passed in WP (C) No. 7057/2001.

The present applicants being similarly situated employees working in the cadre of E.A as such they are also entitled for payment of SDA with arrear monetary benefits.

P R A Y E R S

1. That the Hon'ble Tribunal be pleased to direct the respondents to pay SDA to all the applicants at least from the date of their joining in N. E. Region with arrear monetary benefit, in terms of the clause 5 of the O.M dated 29.05.2002 as well in terms of the O.M dated 14.12.1983 and 22.07.1998.
2. That the Hon'ble Tribunal would be pleased to declare that the applicants are entitled to payment of SDA in terms of the O.M dated 14.12.1983, 22.07.1998 and also in terms of the clause 5 of the O.M dated 29.05.2002.
3. Costs of the application.
4. Any other relief (s) to which the applicants are entitled as the Hon'ble Tribunal may deem fit and proper.

Interim order prayed for:

During pendency of the application, the applicant prays for the following interim relief: -

1. That the Hon'ble Tribunal be pleased to direct the respondents that the pendency of this application shall not be a bar for the respondents for consideration of the case of the applicants for providing relief as prayed for.

3 (OPP) *[Signature]*
19/6/2006
19/6/2006

Asake Kumar De

26

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case

O. A. No. 229 /2006

Sri Asoke Kr. De and Others.

Applicants.

-Versus-

Union of India & Others.

Respondents.

INDEX

SL. No.	Annexure	Particulars	Page No.
01.	---	Application	1-13
02.	---	Verification	-14-
03.	1	Copy of appointment letter dated 24.12.87	15 - 18
04.	2	Copy of order dated 16.01.98.	- 19 -
05.	3	Copy of transfer order dated 03.07.02	20 - 21
06.	4	Copy of release order dated 30.07.02.	- 22 -
07.	5	Copy of order dated 12.08.02.	- 23 -
08.	6	Copy of transfer order dated 17.12.02.	24 - 25
09.	7	Copy of corrigendum dated 24.02.03.	- 26 -
10.	8	Copy of relieving order dated 11.03.03.	- 27 -
11.	9	Copy of order dated 21.03.03.	- 28 -
12.	10	Copy of appointment order dated 29.08.90.	29 - 31
13.	11	Copy of joining order dated 14.11.90.	- 32 -
14.	12	Copy of transfer order dated 06.08.02.	33 - 34
15.	13	Copy of relieving order dated 29.08.02.	- 35 -
16.	14	Copy of order dated 03.09.02.	- 36 -
17.	15	Copy of O.M dated 14.12.83.	37 - 38
18.	16	Copy of O.M dated 29.05.02	39 - 40
19.	17 (Series)	Copies of representations dated 19.08.05.	41 - 43

Filed by

M. Dutta
Advocate

Date: 04/09/06

Asoke Kumar De

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. _____/2006

BETWEEN:

1. **Shri Asoke Kr. De,**
Working as Sr. Engineering Assistant,
S/o Sri Kanai Lal De,
Office of the Director
Doordarshan Kendrya,
Guwahati- 781024.

2. **Sanjit Kr. Saha,**
Working as Sr. Engineering Assistant.
Office of the Director,
DDK, Guwahati- 24.

3. **Susovan Hazra,**
Working as Assistant Engineer,
Son of Sachipali Hazra,
Office of the Director, DDK, Guwahati- 24.

...Applicants.

-AND-

1. The Union of India,
Represented by Secretary to the
Government of India,
Ministry of Information and Broadcasting,
Shastri Bhawan 'A' Wing.
New Delhi- 110001.
2. Prasar Bharati Broadcasting Corporation of India,
Represented by the Chief Executive Officer,
Prasar Bharati Secretariat
2nd Floor, PTI Building.
Parliament Street, New Delhi- 110001.
3. The Director General,
Doordarshan,
Doordarshan Bhawan, Mandi House,
Copernicus Marg, New Delhi- 110001.

Piled by the applicant
through N. Duttay, Advo-
cate on 4. 09. 06.

Asoke Kumar De

4. Director,
Doordarshan Kendra,
R.G.B Road, Guwahati- 781024.

5. The Deputy Director General (NER),
Office of the Deputy Director General,
Doordarshan,
R.G.B Road, Guwahati- 781024.

..... Respondents.

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made not against any impugned order but praying for a direction upon the respondents to pay Special Duty Allowance to the applicants at least from the date of their posting/joining in the N. E. Region from outside the region in terms of the Govt. of India's O.M dated 14.12.1983, 01.12.1988, 22.07.1998 as well as O.M dated 29.05.2002.

2. Jurisdiction of the Tribunal.

The applicants declare that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicants further declare that this application is filed within the period of limitation prescribed under Section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

4.1 That the applicants are citizens of India and as such they are entitled to all the rights, protections and privileges as guaranteed under the Constitution of India. All the applicants are presently working in the

Asoke Kumar De

office of the Director of Doordarshan Kendra, Guwahati and they have been posted at Guwahati from outside the N.E. Region.

- 4.2 That the applicants pray permission to move this application jointly in a single application under Sec 4 (5) (a) of the Central Administrative Tribunal (Procedure) Rules 1987 as the relief's sought for in this application by the applicants are common, therefore, they pray for granting leave to approach the Hon'ble Tribunal by a common application.
- 4.3 That your applicant No. 1 was initially appointed on 11.01.1988 as Engineering Assistant (for short E.A) pursuant to offer of appointment issued under letter No. Cal-TV-1 (4)/87-S (EA) dated 24.12.1987. In the said offer of appointment letter, there is a specific condition laid down to the effect that the applicant is liable to be transferred and posted anywhere in India as per clause No. VI of the appointment letter. Pursuant to the said appointment letter the applicant joined in service at DDK, Kolkata on 11.01.1988, however he was promoted as Sr. E.A on 07.04.1992 at DDK, Kolkata. The applicant while serving at Kolkata, he was transferred and posted at DDK, Tura in N.E. Region, where he joined on 11.02.1994. However, he was again transferred back to DDK, Kolkata where he joined on 02.03.1998. While working as such at Kolkata, the applicant was transferred and posted again vide order dated 03.07.2002 to DDK, Guwahati. The applicant accordingly relieved from DDK, Kolkata from 31.07.2002 following the order bearing letter No. Cal TV-14 (3)/2002-A-III dated 30.07.2002. However, he joined at DDK, Guwahati on 05.08.2002, which would be evident from the order bearing letter No. DDK/GUW/14 (4)/2002-S/3732 dated 12.08.2002. It is quite clear from the offer of appointment letter dated 24.12.1987 that the applicant is saddled with all India Transfer Liability.

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(Copy of the appointment letter dated 24.12.1987, order dated 16.01.1988, transfer order dated 03.07.2002, relieving order dated 30.07.2002 and order dated 12.08.2002 are enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 1, 2, 3, 4 and 5 respectively).

4.4 That your applicant No. 2 initially appointed as Engineering Assistant on 30.01.1986 and posted at Darbhanga, Bihar. In terms of the appointment order the applicant is liable to be transferred anywhere in India. However, the copy of the appointment letter could not be placed before the learned Tribunal at the time of the hearing. The applicant was promoted to the cadre of Sr. E.A in the year 1990. That the applicant during his service carrier has carried out several transfer and posting orders. The particulars of the transfer and period of the stay is given below:-

<u>PLACE OF POSTING</u>	<u>PERIOD OF STAY</u>
1. AIR, Darbhanga	30.01.1986 to 03.10.1986.
2. AIR, Tura	16.10.1986 to 06.04.1989.
3. AIR, Kolkata	10.04.1989 to 30.11.1990, E.A
	01.12.1990 to 05.04.1994, S.E.A
4. DDK, Tura	08.04.1994 to 22.09.1998, S.E.A.
5. AIR, Kolkata	09.10.1998 to 28.02.2003, S.E.A.
6. DDK, Guwahati	17.03.2003 to till date, S.E.A.

All the above transfer has been issued in public interest. However, the applicant No. 2 on the last occasion as transferred and posted from AIR, Kolkata to AIR, Guwahati vide transfer order bearing letter No. 1 (33)/2002-S dated 17.12.2002. The said transfer order was modified vide corrigendum issued under letter No. 1(33)/2002-3 dated 24.02.2003, whereby he is posted at DDK, Guwahati instead of AIR, Guwahati. Again a consequential order was issued relieving the applicant from AIR,

Asoke Kumar De

5
3

Kolkata vide order bearing letter No. KOL-1(5)/2002-03-S (SEA) dated 11.03.2003. However, the applicant pursuant to the order dated 11.03.2003, joined at DDK, Guwahati on 17.03.03, which is evident from order bearing letter No. DDK/GUW/14(4)/2003-3/1765 dated 21.03.2003. Therefore it is quite clear that the applicant is saddled with all India transfer liability and as such entitled to payment of SDA at least from the date of posting/joining in the N. E. Region from outside the region.

(Copy of the transfer order dated 17.12.2002 corrigendum dated 24.02.2003; relieving order dated 11.03.2003 and order dated 21.03.2003 are enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 6, 7, 8 and 9 respectively).

4.5 That your applicant No. 3 was initially appointed as E.A in the year 1990 vide offer of appointment order bearing letter No. Cal. CRS. 1 (6)/90-S/1338 dated 29.08.1990. In the said offer of appointment there was a specific condition that the applicant is liable to be transferred and posted anywhere in India, however it is made clear that on account of family circumstances, if anticipate any difficulty in the matter in the place of posting, in that event it has been advised not to accept the offer of appointment. But the applicant accepted the said offer of appointment and joined in service on 09.11.1990 at AIR, Kolkata would be evident from the order bearing letter No. Cal. CBS.1 (6)/90-S dated 14.11.1990. he applicant after joining in service as EA, he was promoted to the cadre of Sr. EA on 10.04.2003. However, during his service carrier he was transferred and posted at different places. The detailed particulars are given below: -

<u>Designation</u>	<u>Period of stay</u>	<u>Name of Station</u>
EA	09.11.1990-30.04.1995	AIR, Kolkata
EA	20.05.1995-19.07.1998	AIR, Silchar

Asoke Kumar De

6
32

EA	01.08.1998-31.08.2002	DDK, Kolkata
EA	03.09.2002-09.04.2003	DDK, Guwahati
Sr. EA	10.04.2003-27.01.2006	DDK, Guwahati
Assistant Engineer	28.01.2006- Till date	DDK, Guwahati

However, the applicant No. 3 was transferred and posted from DDK, Kolkata to DDK, Guwahati vide transfer order bearing No. Z cadre-1(25)/2002-S dated 06.08.2002. Pursuant to the said order the applicant was relieved on 31.08.2002, which would be evident from order bearing letter No. Cal-TV-14 (3)/2002-A III (E.A) dated 29.08.2002 and accordingly the applicant No. 3 reported at DDK Guwahati on 03.09.2002. It is relevant to mention here that all the transfer and posting order have been issued by the authority. It would be evident that the applicant is saddled with All India transfer liability, however he was promoted to the post of Assistant Engineer (for short A.E) w.e.f 28.01.2006. It is relevant to mention here that during the posting at AIR, Silchar, the applicant was found eligible for payment of SDA by the respondents of their own and accordingly he was paid SDA for certain period while posted a Silchar, but the said payment was discontinued without disclosing any reason and also without any intimation to the applicant. It is pertinent to mention here that after promotion of the applicant No. 3 to the cadre of A.E the respondents now paying SDA to the applicant No. 3. However, the applicant No. 3 in this application prayed for arrear SDA, at least from the date of his joining at Guwahati, i.e. w.e.f 03.09.2002 till 27.01.2006, since he is legally entitled to payment of SDA even for the aforesaid period in terms of the O.M dated 14.12.1983, 01.12.1988, 22.07.1998 and also in terms of the O.M dated 29.05.2002.

(Copy of the appointment order dated 29.08.90, joining order dated 14.11.90, transfer order dated 06.08.2002, relieving order dated 29.08.02 and order dated 03.09.2002 are enclosed for perusal of Hon'ble Tribunal as Annexure-10, 11, 12, 13 and 14 respectively).

Asake Kumar De

7
33

4.6 That all the applicants in the instant case are saddled with all India transfer liability, and their recruitment promotion and seniority are being maintained on all India basis.

4.7 That it is stated that the Govt. of India, vide office memorandum dated 14.12.1983, granted Special (Duty) Allowance to such central Govt. employees who are saddled with all India transfer liability. The relevant portion of the O.M dated 14.12.1983 is quoted below:

"The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur and Tripura and the Union territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government has appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of civilian Central Government employees serving in the region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:

(iii) Special Duty Allowance

Central Government civilian employees who have all India transfer liability will be granted Special (Duty) Allowance at the rate of 25 percent of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempt from payment of income tax, will however not be eligible in addition to any special pay and/or Deputation (Duty) Allowance already being drawn subject to the

condition that the total of such Special (Duty) Allowance will not exceed Rs. 400/- P.M special allowance like Special Compensatory (Remote locality) allowance, Construction Allowance and Project Allowance will be drawn separately."

The O.M dated 14.12.1983 was subsequently extended by the O.M dated 01.12.1988, 12.01.96, 22.07.98. All the applicants are eligible for grant of SDA in terms of the aforesaid Office Memorandum issued by the Govt. of India.

(Copy of the O.M dated 14.12.83 is enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 15).

4.8 That the Govt. of India, Ministry of Finance vide its O.M bearing No. F. No. 11 (5) 97-E. II (B) dated 29.05.2002 issued certain clarification regarding admissibility of SDA following the decision of the Hon'ble Supreme Court. But there are certain inconsistencies exists in the said memo dated 29.05.2002 with the condition laid down in the O.M dated 14.12.1983, where it is specifically laid down that Civilian Central Govt. employees are entitled to SDA on posting to any station at N.E. Region provided they are having all India transfer liability. All the applicants in the instant case are saddled with all India transfer liability and they are permanent resident of West Bengal and have been transferred in the NE Region and posted at Guwahati. Moreover, the O.M dated 29.05.2002 specifically laid down in para 5, that the SDA shall be admissible to the Central Govt. employees having all India transfer liability on posting to N.E. Region (including Sikkim) from outside the region. The relevant portion of para 5 of the O.M dated 29.05.2002 is quoted below;

" 5. In view of the aforesaid judgments, the criteria for payment of Special Duty Allowance, as upheld by the Supreme Court, is reiterated as under: -

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35

"The Special Duty Allowance shall be admissible to Central Government employees having All India Transfer Liability on posting to North Eastern region (including Sikkim) from outside the region."

All cases for grant of Special Duty Allowance including those of All India Service Officers may be regulated strictly in accordance with the above mentioned criteria".

Therefore, it is quite clear, as per latest clarification given by the Govt. of India, through O.M dated 29.05.2002, that the Central Govt. employees having all India transfer liability are entitled to payment of SDA on their posting to N.E. Region since all the applicants are saddled with all India transfer liability and posted at Guwahati in the N.E. Region are legally entitled to payment of SDA in terms of the O.M dated 14.12.1983 as well as in terms of clause 5 of OM dated 29.05.2002. But surprisingly in spite their repeated approach, the said allowance has been denied to the applicants in a most arbitrary manner for the reasons best known to the authority. Hence the present application.

(A copy of the O.M dated 29.05.2002 is enclosed herewith for perusal of Hon'ble Tribunal as Annexure-16).

4.9 That all the applicants are entitled to payment of SDA in terms of the O.M dated 14.12.1983, 01.12.1988, 22.07.1998 and also in terms of the clause 5 of the clarificatory memo dated 29.05.2002, but since their posting at Guwahati from outside the N.E. Region, they have been denied the benefit of SDA in spite of their repeated approach before the competent authority, subsequently they have filed representation on 19.08.2005 by all the applicants but surprisingly the respondents Union of India did not take any steps for payment of SDA and also did not furnish any reply to the applicants, communicating the decision of the respondents authority

regarding their entitlement of payment of SDA. In such compelling circumstances the applicants have no other alternative but to approach this Hon'ble Court for redressal of their grievances.

(Copies of the representations dated 19.08.2005 are enclosed herewith for perusal of Hon'ble Tribunal as Annexure-17 Series).

- 4.10 That it is stated that some similarly situated employees who were working as Sr. EA in the non-gazetted cadre earlier filed an O.A. which was registered as O.A No. 187/2000 and the Hon'ble Court decided the said O.A on 5th March, 2001 holding that applicants are entitled to SDA and accordingly they were directed to pay SDA from the date of their posting in N.E. Region. The present applicants are similarly situated who are working in the cadre of Sr. EA, as such they are entitled to payment of SDA with arrear monetary benefit.
- 4.11 That your applicants further beg to state that some of them have been paid SDA during their stay in NE Region pursuant to the earlier transfer and posting order but surprisingly they were found eligible earlier for grant of SDA but on their subsequent posting in NE Region said payment of SDA has been denied to the applicant without disclosing any valid reasons. Therefore, once the applicants are paid SDA, the same cannot be denied to them subsequently under the same terms and conditions of the service as well as in terms of the OM dated 14.12.1983, 01.12.88 and 22.07.98. Therefore, all the applicants are entitled to payment of SDA at least from the date they rendered service in NE Region but denied the benefit of SDA with arrear monetary benefit as well as current SDA.
- 4.12 That your applicant submitted representations on 19.08.05, claiming SDA, but the authority neither paid the SDA nor taken any decision on the said representation, since the case of the applicants are covered by the decision of this Hon'ble Tribunal in O.A No. 187/2000, which was further confirmed

Akash Kumar De

by the Hon'ble High Court vide its judgment and order dated 04.01.2006 passed in WP (C) No. 7057/2001 as such the Hon'ble Court would be pleased to direct the respondents to pay arrear SDA as well as the current SDA from the date of their posting in N. E. Region in each spell.

4.13 That this application is made bonafide and for the cause of justice:

5. Grounds for relief (s) with legal provisions:

- 5.1 For that, all the applicants are saddled with all India transfer liability in terms of their offer of appointment letter and they have been posted at Guwahati, from outside the N. E. Region. As such they are entitled to SDA in terms of the clause 5, clarificatory O.M dated 29.05.2002 as well as in terms of the O.M dated 14.12.1983 and O.M dated 22.07.1998.
- 5.2 For that, the applicants are entitled to payment of SDA since they are not the permanent resident of N.E. Region and posted from outside the region, as such they fulfill the criteria laid down in clause 5 of the clarificatory O.M dated 29.05.2002 and as such applicants are entitled to payment of SDA with arrear monetary benefit from respective date of joining in N.E. Region.
- 5.3 For that, the applicants fulfill all the condition laid down in O.M dated 14.12.1983 issued by the Govt. of India, Ministry of Finance, New Delhi, as such applicants are entitled to payment of SDA in the light of the decision rendered by the Hon'ble Supreme Court in S. Vijaykumar's case and also in terms of the O.M dated 29.05.2002 as well as in terms of the decision rendered by the Hon'ble High Court in WP (C) No. 7057/2001 (Union of India and others. -Vs- Apurba Kr. Ghosh and others), as such the applicants are entitled to payment of arrear of SDA.

Akash Kumar De

5.4 For that denial of payment of SDA to the applicants when the similarly situated employees of other central Government employees including the department of AIR and DDK are being paid SDA, as such action of the respondents attract Article of 14 and also they are matted out with hostile discrimination in the payment of SDA.

5.5 For that, all the applicants are permanent residents of West Bengal, having all India transfer liability, as such they are eligible and entitled to payment of SDA.

6. Details of remedies exhausted.

That the applicants declare that they have exhausted all the remedies available to and there is no other alternative remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicants further declare that they had not previously filed any application, Writ Petition or Suit before any Court or any other Authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief (s) sought for:

Under the facts and circumstances stated above, the applicants humbly pray that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief (s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

Asoke Kumar De

- 8.1 That the Hon'ble Tribunal be pleased to direct the respondents to pay SDA to all the applicants at least from the date of their joining in N. E. Region with arrear monetary benefit, in terms of the clause 5 of the O.M dated 29.05.2002 as well in terms of the O.M dated 14.12.1983 and 22.07.1998.
- 8.2 That the Hon'ble Tribunal would be pleased to declare that the applicants are entitled to payment of SDA in terms of the O.M dated 14.12.1983, 22.07.1998 and also in terms of the clause 5 of the O.M dated 29.05.2002.
- 8.3 Costs of the application.
- 8.4 Any other relief (s) to which the applicants are entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for:

During pendency of the application, the applicant prays for the following interim relief: -

9.1 That the Hon'ble Tribunal be pleased to direct the respondents that the pendency of this application shall not be a bar for the respondents for consideration of the case of the applicants for providing relief as prayed for.

10.

11. Particulars of the I.P.O

i) I.P.O No. : 26 G 326154
ii) Date of issue : 30.08.2006
iii) Issued from : G.P.O, Ghz
iv) Payable at : G.P.O, Ghz

12. List of enclosures:

As given in the index.

VERIFICATION

I Shri Asoke Kr. De, S/o- Sri Kanai Lal De, aged about 43 years, Working as Sr. Engineering Assistant, in the office of Director, Doordarshan Kendrya, Guwahati- 781024, applicant No. 1 in the instant application duly authorized to verify the statements made in the original application, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 4th day of September, 2006.

Asoke Kumar De

GOVERNMENT OF INDIA
DOORDARSHAN KENDRA : CALCUTTA

No. Cal-TV-1(4)/87-S(EA)

Doordarshan Bhavan,
Golf green,
Calcutta - 700045.

DATED /: 24-12-1987

✓ Shri/Smt/Kum. Askoe Kumar De
C/o Kanai Lal De
Vill: Chhitra-ars, P.O. Galia
Dist: Bankura (Pin 722154)

Sir/Madam,

With reference to your interview in Doordarshan for the post of ~~xxxxxxxxxxxxxxxxxxxxxx~~ on the recommendation of Chief Engineer (East Zone), AIR & TV, Calcutta, Director, Doordarshan Kendra, Calcutta is pleased to offer you temporary appointment on the above post/ in the post of ~~Engineer~~ ~~and~~ on the following terms and conditions :

I. The post is General Civil Service, Class III ~~Ministerial/non-ministerial and carries a scale of pay of Rs. 1440-1600-50-2300-115-60-200/-~~ If you are already a Government servant, your

salary will be fixed in the above scale of pay in accordance with rules and conditions prevailing at the time. If you are not a Government Servant, you will be entitled of the minimum of the pay scale of this post. You will also be entitled to draw allowances at the rates admissible under the subject to the conditions laid down in rules and orders governing the grant of such allowances in force from time to time.

II. Your appointment is purely temporary and until further orders.

III. Your services will be terminable on one month's notice from either side in accordance with the Central Civil Services (Temporary Service) Rules, 1965, without assigning any reasons. The appointing authority, however, reserves the right of terminating your services forthwith or before the expiration of the stipulated period of notice by making payment to you of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

Contd.... 2/-

Attested
Dutta
Dorcal

IV. You will be on probation for two years from the date of appointment, which period may be extended at the discretion of the competent authority. On completion of probationary period, you will not become entitled of getting regular appointment in the category of Engineering Assistant and continue to serve in the officiating status. Whenever there will be a vacancy in that category. You will be confirmed according to prevalent rules.

V. In regard to Leave Travelling Allowances, contribution to General Provident Fund, Pension and all other matters connected with service conditions, you will be governed by the rules and orders in force from time to time and applicable to the branch of public service to which you may belong.

VI. You will be liable to be posted and transferred anywhere in India.

VII. You will not be entitled to any travelling allowance for joining the post until you hold a permanent appointment or regular appointment under the Government or hold a temporary under the Central Government and have been declared as Quasi-permanent under the Central Civil (Temporary Services) Rules, 1965.

VIII. On joining the post you will be required to take an oath of allegiance to the constitution of India or make a solemn affirmation of that effect.

IX. In accordance with the prevalent rules in force in regard to the recruitment to services under the Government of India :

- a) No person who has more than one wife living or who have a spouse living, marriage in any case in which such marriages is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to service provided that the Central Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.
- b) No such woman whose marriage is void by reason of its taking place during the life-time of such spouse or who has married to such a person whose wife is living at the time of marriage shall be eligible for appointment in service unless the Government of India has granted exemption to such a woman in accordance with this rule after being satisfied that there are special grounds for so ordering.

This offer of appointment is therefore conditional upon you satisfying the requirement mentioned and to furnish declaration as in Annexure-I to this letter, alongwith your reply. If however, you do not fulfil the above condition and you desire to be exempted from the above mentioned rules for any rules for any reason, you should make a representation in this behalf immediately. The offer to appointment should in that case be treated as cancelled and a further communication will be sent to you in due course, if upon consideration of your representation, it is decided to offer you appointment in the post of Engineering Assistant.

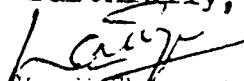
X. If any declaration given or information furnished by you prove to be false or if you are found to have wilfully suppressed any marital information, you will be liable to removal from service and other action as Government may deem necessary.

XI. If you accept the offer on above terms and conditions you are requested to intimate your acceptance to the undersigned and report yourself for duty immediately by in any case not later than 30/1/1988 (by name to the appointing authority).

XII. You will be required to produce the following documents at the time of reporting for duty :

- a) Original Certificate of Educational and other qualifications alongwith a set of attested copies.
- b) Certificate of age.
- c) Declaration of marital status.
- d) A medical certificate of fitness from the Chief Medical Officer.
- e) A relieving order from the earlier employer, if any.
- f) Declaration of Home Town.

Yours faithfully,


(P.K. CHAITANYA)
ADMINISTRATIVE OFFICER
GEN. DIRECTOR.

Copy to all concerned. (Personal file)

Attested
Santosh
Advocate

tion of your representation, it is decided to offer you appointment in the post of Engineering Assistant.

X. If any declaration given or information furnished by you prove to be false or if you are found to have wilfully suppressed any marital information, you will be liable to removal from service and other action as Government may deem necessary.

XI. If you accept the offer on above terms and conditions you are requested to intimate your acceptance to the undersigned and report yourself for duty immediately by in any case not later than 30-1-1988 (by name to the appointing authority).

XII. You will be required to produce the following documents at the time of reporting for duty :

- a) Original Certificate of Educational and other qualifications alongwith a set of attested copies.
- b) Certificate of age.
- c) Declaration of marital status.
- d) A medical certificate of fitness from the Chief Medical Officer.
- e) A relieving order from the earlier employer, if any.
- f) Declaration of Home Town.

Yours faithfully,


(P.K. CHAITIN-GEE)
ADMINISTRATIVE OFFICER
FOR MAJOR.

Copy to all concerned. (Personal File)

GOVERNMENT OF INDIA
DOORDARSHAN KENDRA : CALCUTTA

No. Cal-TV-1(4)/88-S(EA)

Doordarshan Bhavan,
Golf Green,
Calcutta -700045.
Dated : 16.1.88

O R D E R

With reference to the joining report accepting the terms and conditions of the appointment, Director, Doordarshan Kendra, Calcutta is pleased to appoint the following persons as Engineering Assistant in the Scale of Pay of Rs.1400-40-1600-50-2300-FB-50-2600/- plus allowances as admissible from time to time in temporary/officiating capacity with effect from the dates mentioned against each.

They will be on Probation for a period of 2 years with effect from the date of their appointment.

S.No.	Name	Date of appointment
1.	Shri K. Pradeep Kumar	26.12.87(FN)
2.	Shri N. Ram Krishna Gopinath	28.12.87(FB)
3.	Shri GiriDhari Bhattacharya	7.1.88(AN)
4.	Shri Asoke Kumar De	11.1.88(FB)
5.	Shri Lalmoni Chakraborty	11.1.88(FN)
6.	Shri Lalatendu Parhi	11.1.88(FN)
7.	Shri Kamini Kanta Mahato	13.1.88(FN)
8.	Shri Jayanta Dutta	14.1.88(AN)

hautgi
(P.K. Chatterjee)
Administrative Officer
for Director

Copy forwarded for information and necessary action to :..

1. The above mentioned Engineering Assistants, DDK, Calcutta.
2. The Director General, Doordarshan, Mandi House, New Delhi-110001.
3. The Director General, All India Akashvani Bhawan, New Delhi-110001.
4. The Chief Engineers(East Zone), All India Radio, Akashvani Bhawan, Calcutta-700001 with reference to their appointment of candidates vide letter No.1(30)/87-S dated 9/11-9-87.
5. The Pay and Accounts Officer, Doordarshan, 8-Esplanade East, Calcutta-700069.
6. Accounts Section, DDK, Calcutta(16 copies), the above mentioned Engg. Asstt. have been medically examined by the competent authority and found fit. They will draw initial basic pay of Rs.1400/- p.m. Their salary will be drawn against the vacant post of Engg. Asstt. under 2nd Schedule(Plan).
7. Sr. Steno to Director/Supdt. Engg., DDK, Calcutta.
8. Station Engineer/ASE(M)/ASE(DG)/All A.Es., DDK, Calcutta
9. S/Shri A.N. Mondal, J.P. Bhattacharya, B.K. Mitra, A.L. Chatterjee all CG-I and B.K. Halder, A.K. Chatterjee, all CG-II, DDK, Cal.
10. Librarian/Caretaker/Reception Officer/Telephone Attendant, DDK., Calcutta.
11. Personal file of the above mentioned Staff.
12. Spare Copy(10).

hautgi
For Director

Attested
Abul
Advocate

20
PRASAR BHARATI
(BROADCASTING CORPORATION OF INDIA)
OFFICE OF THE CHIEF ENGINEER (EAST ZONE)
ALL INDIA RADIO & TELEVISION
KOLKATA

Annexure - 3

No. 2. Centre - 1(33)/2002-S.

Akashvani Bhavan,
Kolkata - 700001.
Dated : 03.07.2002

O R D E R

Subject : Transfer of S.E.A.s in same capacity in Eastern Zone.

The following Sr. Engineering Assistants are transferred in the same capacity
at the station/office mentioned against each with immediate effect.

NO.	PRESENT POSTING	NAME OF THE S.E.A.s	TRANSFERRED TO	RE. MARKS
1.	AIR AIZAWL	MR RABINDRA NAYAK	SAIR SAMBALPUR	
2.	AIR ASANSOL	MR SATYABRATA CHAKRABORTY	SLPT HOJAI	
3.	AIR BHAGALPUR	MR MURULI DHAR DAS	SAIR TEZU	
4.	AIR BHAGALPUR	MR BINAY BHUSAN BARUA	SAIR GUWAHATI	Instead of LPT DIPHU.
5.	AIR CEEZ KOLKATA	MR KAMAL KR SARKAR	SAIR KAILASAHAR	
6.	AIR DARBHANGA	MR NAVNIT KR JHA	SLPT DIPHU	
7.	AIR DIBRUGARH	MR PHANI BHUSAN BARIK	SAIR MOKOKCHUNG	
8.	AIR GUWAHATI	MR TAPAN KR ROY	SDDK KOLKATA	
9.	AIR GUWAHATI	SMT VIJAYALAXMI GOSWAMI	SDDK SHILLONG	
10.	AIR GUWAHATI	MR ALOK KR MALICK	SAIR KOLKATA	
11.	AIR GUWAHATI	MR DIPAK ACHARYA	SDDK AGARTALA	
12.	AIR GUWAHATI	MR POPINDAR SINGH GOLLEN	SDDK RANCHI	
13.	CE(NEZ) GUWAHATI	MR GOUTAM PAL	SDDK KOLKATA	
14.	AIR ITANAGAR	MR NIRMAL CH MONDAL	SAIR CE(EZ) KOLKATA	
15.	AIR JAMSHEDPUR	MR OMVIR SINGH	SHPTV JAMSHEDPUR	

By writing One part of SEA item 1.PT MALKANGIRI superceding this Office previous Order No 18(B)/2002-S dated 25-04-2000

16.	AIR KCHIMA	MR AJIT KR BURAGOHAIN	SAIR GUWAHATI	
17.	AIR KOKRAJHAR	MR KAMESHWAR VISHWAKARMA	SAIR DARBHANGA	To be relieved after 30.09.2002
18.	AIR KOKRAJHAR	MR SUBRATA DAS	SAIR MURSHIDABAD	
19.	AIR KOLKATA	MR SUKUMAR DAS	SAIR TURA	
20.	AIR KOLKATA CBS	MR BISWANATH DAS	SHPTV GANGTOK	
21.	AIR KURSEONG	MR DORJOY BHUTIA	SLPT KOKRAJHAR	
22.	AIR MURSHIDABAD	MR TAPAN KUMAR NASKAR	SDDK SAMBALPUR	
23.	AIR PATNA	MR NARENDRA KR SINHA	SAIR GUWAHATI	
24.	AIR PATNA	MR UDAY KR SINHA	SDDK GUWAHATI	
25.	AIR TAWANG	MR SHEO KUMAR	SAIR PATNA	
26.	AIR TAWANG	MR RAJENDRA PASWAN	SAIR PATNA	
27.	AIR TEZU	MR NAG DEO RAJAK	SAIR RANCHI	
28.	AIR TURA	MR PRABIR KANTI DAS	SDDK KOLKATA	
29.	AIR ZIKO	MR SHER BAHADUR GURUNG	SAIR KURSEONG	
30.	DDK ACARTALA	MR NIBIR KRISHNA PAUL	SDDK KOLKATA	
31.	SHPTV GANGTOK	MR SAHABUDDIN AKHAN	SDDK KOLKATA	
32.	DDK GUWAHATI	MR PRABIR CH BHUYAN	SAIR KAILASAHAR	
33.	DDK GUWAHATI	MR MANIK CH HAZARIKA	SLPT LUMDING	
34.	DDK GUWAHATI	MR UTTAM CH SHARMA	SLPT JOWAI	
35.	DDK GUWAHATI	MR ABHIJIT SENGUPTA	SDDK KOLKATA	
36.	DDK GUWAHATI	MR RAJ KISHORE SAH	SDDK PATNA	

*Sheeted
Maitta
Associate*

*3/7/02
P.K.S.
Count to Dept.*

SL. NO.	PRESENT POSTING	NAME OF THE S. E. A.	TRANSFERRED TO	RE-MADE
37	DDK KOLKATA	MR ANGSUMAN GANGOPADHYAY	SDOK TURA	
38	DDK KOLKATA	MR JAYANTA DUTTA	SDOK AIZAWL	
39	DDK KOLKATA	MR SUBRATA MUKHERJEE	SLPT MEGHNAPORE	To be re-made after 01/07/2017
40	DDK KOLKATA	MR SUJIT ROY II	SLPT BHANJNAGAR	
41	DDK KOLKATA	MR SWAPAN KUMAR MALICK	SDOK SHILLONG	
42	DDK KOLKATA	MR ASHOK KUMAR DEY	SDOK GUWAHATI	
43	HPTV MURSHIDABAD	MR AMITAVA KARMAKAR	SHPTV SHANTINI KETAN	
44	DDK MUZAFFARPUR	MR RAM KUMAR PRASAD	SLPT BETTIAH	
45	DDK PATHA	MR S. MISHRA	SLPT SIMRIBAKHTIARPUR	
46	DDK SAMBALPUR	MR PRAFULLA CHANDRA MISHRA	SLPT BARGARH	
47	DDK SHILLONG	MR BINIT ROY	SDOK SICCHAR	
48	DDK SHILLONG	MR DIBYENDU BIKASH NATH	SDOK GUWAHATI	
49	DDK SICCHAR	MR HARA PRASAD GHOSH	SAIR DIPHU	
50	DDK TURA	MR PARTHA KR. GUPTA	SDOK KOLKATA	
51	DDK TURA	MR PRABIR KR. CHAKRABORTY	SDOK KOLKATA	
52	HPT SHANTINEKATAN	MR BIKASH PAUL	SAIR TEZPUR	
53	LPT BALURGHAT	MR ARINDAM DAS	SHPTV MURSHIDABAD	
54	LPT BETTIAH	MR BALKRISHAN SAHAY	SAIR BHAGALPUR	
55	LPT BONGAIGAON	MR AJIT KR. PATHAK	SDOK GUWAHATI PPC	
56	LPT FORELSGANJ	MR BISHNU DEO SHARMA	SLPT MADHEPURA	
57	LPT GODDA	MR BIJAY KR. SINGH	SLPT SIKANDRA	
58	LPT HATSINGHMARI	MR P. DO:MARY	SDOK GUWAHATI	
59	LPT HOJAI	MR PADMA SHYAM	SAIR GUWAHATI	
60	LPT LAWNGT LAI	MR D. DUTTA	SAIR TEZU	
61	LPT LUMDING	MR MANTU KR. BHUYAN	SDOK GUWAHATI	
62	LPT MADHEPURA	MR MD JAVED ANJUM	SLPT FARBESGANJ	
63	LPT MEGHNAPORE	MR PRAFULLA KUMAR MISRA	SLPT CONTAI	
64	LPT PARLEKHAMUNDI	MR ANIL KR. RAGHAVAN NAIR	SLPT PADUA	NO TA DA
65	LPT RAYAGADA	MR MONORANJAN GIRI	SLPT BALIAPAL	
66	LPT SIKANDRA	MR SHOBHA KANT THAKUR	SLPT RAXAUL	NO TA DA
67	LPT SIMRIBAKHTIARPUR	MR KUNDAN KUMAR	SDOK MUZAFFARPUR	NO TA DA
68	LPT TALCHER	MR PROMODE CH. DAS	SDOK ITANAGAR	

Date of relief and joining of the above S.E.A.s may be forwarded to this office immediately after their relieving and joining at concerned stations/offices.

(*N. SRINIVASAN*)
DIRECTOR (ENGINEERING)
FOR CHIEF ENGINEER (EAST ZONE)

To -

1. Head of the Office All India Radio, Aizawl / Asansol / Bhagalpur / Calcutta / CE(EZ) Calcutta / Darbhanga / Dibrugarh / Diphu / Guwahati / CE (NEZ) Guwahati / Itanagar / Jamshedpur / Kailashahar / Kokrajhar / Kurseong / Mokokchung / Murshidabad / Patna / Ranchi / Sambalpur / Shillong / Tezpur / Tezu / Lawang / Tura / Ziro.
2. Head of the Office, Doordarshan Kendra, Agartala / Aizawl / Calcutta / Gangtok (HPTV) / Guwahati / PTC Guwahati / Itanagar / Jamshedpur (HPTV) / Lunglei (HPTV) / Murshidabad (HPTV) / Muzaffarpur / Patna / Ranchi / Sambalpur / Silchar / Shapatiniketan (HPTV) / Shillong / Tura.
3. Station Engineer, Doordarshan Maintenance Centre, Bardhaman / Balasore / Berhampore / Bhagalpur / Jhawapainia / Durgapur / Dhenkanal / Gajahati / Jeypore / Motihari / Purnia / Sambalpur.
4. Assistant Engineer, L.P.T.V., Balurghat / Beftiah / Bongaigaon / Bhatpara / Bargach / Bhamangai / Contai / Diphu / Forbesgunj / Godda / Hatisinghbari / Hojai / Kokrajhar / Lawngtlai / Lunning / Madhupur / Midnapore / Padua / Parlekhambundi / Rayaul / Raygada / Sikandra / Singhabatia / Talcher.

PRASAR BHARATI
BROADCASTING CORPORATION OF INDIA
DOOKHAN KENDRA: KOLKATA

No. Cal.TV-14(3)/2002-A-III

Date: 30.7.2002

ORDER

In accordance with the CE(EZ)AIR & TV, Kolkata's order no. 2-Cadre-1(33)/2002-S dated 23.7.2002 Shri Ashoke Kr. De, SEA, DDK, Kolkata stands relieved of his duties at this Kendra w.e.f. 31.7.2002(FN) with the instruction to report himself for duty in the same capacity at DDK, Guwahati immediately.

He is required to return his I/Card, Library Books, CGHS Card and other articles if any issued to him by this Kendra before leaving this Kendra and ensure that 'NO DUES' remaining outstanding against him.

(D.K.Das)
By. Director of Administration
for Director

Copy forwarded for information and necessary action to:

1. Shri Ashoke Kr. Dey, SEA DDK, Kolkata
2. i.e. : The Chief Engineer(EZ) AIR & TV, Akashvani Bhawan, Kolkata-1.
3. Suptg. Engg./SE(M)/SE(M)/SE(S)/AES/SES, DDK, Kolkata.
4. Smt. N.K. Acharya/S. Bhattacharya/Sh. B.C. Mondal, S. R. Dey/Smt. Kunu Banu/ all UDCS, S/Sh. Nandi/A. Ghosh/S. Acharya/D. P. Dutta/B. L. Chowdhury/all LDCS, DDK, Kolkata
5. Sr. Steno to Director/Suptg. Engineer/Director(N), DDK, Kolkata
6. Accounts Section(2 copies)/Care-taker/Tel. Actns/Transport Section/Receptionist/Cashier/Duty Room/Librarian, DDK, Kolkata
7. The Secy. AIR & DD Employees Co-op. Society Ltd., DDK, Kolkata
8. Personal file of Shri Ashoke Kr. De, SEA DDK, Kolkata.

for Director

26/7

Atul
Atul
Advocate

PRASAR BHARATI
 (BROADCASTING CORPORATION OF INDIA)
DOORDARSHAN KENDRA :::: GUWAHATI

NO: DDK/GUW/14(4)/2002-S/ 3732.

Dtd. the 12th Aug. 2002.

O R D E R

Consequent on their transfer in the same capacity vide CC AIR & TV, Kolkata's Order No.Z.Cadre-1(33)/2002-S. dtd. 3.7.2002, the following Sr. Engineering Asstts. have reported for their duties at this Kendra as mentioned below :-

Sl.No.	Name of SEA	Transferred from	Date of joining
1.	Shri Asoke Kumar De	DDK, Kolkata	05-08-02(FN).
2.	Shri P. Doimary	LPT, Hatsingimari	05-08-02(FN).

1. Shri Asoke Kumar De, *Handwritten*
 SEAs, (K. KALITA)
 2. Shri P. Doimary, Sr. Administrative Officer,
 DDK, Guwahati. For Dy. Director General.

Copy to -

1. The Chief Engineer (EZ), AIR & TV, Akashvani Bhawan, 4th Floor, Eden Garden, Kolkata-700 001.
2. The Director, Doordarshan Kendra, Kolkata.
3. The Station Engineer, Doordarshan Maintenance Centre, Guwahati.
4. The Asstt. Engineer, Low Power TV Transmitter, Hatsingimari.
5. The Pay & Accounts Officer, Min. of I & B, Doordarshan, Guwahati.
6. Accounts Section - 2 copies.
7. Shri T.K. Dey/Shri H. Medhi/Shri M. Haloi/Smt P. Choudhury, UDC(s).
8. Smt D. Dutta/Shri R.C. Kalita, *Handwritten*
 LDC UDC.
9. Personal File of S/Shri A.K. De & P. Doimari, SEA(s).
10. Hindi Section.

*Attested by
 Dutta
 Advocate*

Handwritten
 Sr. Administrative Officer,
 for Dy. Director General.

PRASAR BHARATI
 (BROADCASTING CORPORATION OF INDIA)
 OFFICE OF THE CHIEF ENGINEER(EAST ZONE)
 ALL INDIA RADIO & TELEVISION
 KOLKATA

No. 1(33)/2002-S.

Akashvani Bhawan,

Kolkata-700001.

Dated : 17-12-2002.

ORDE R

Subject : Transfer of S.E.A.s in same capacity in Eastern Zone.

The following Sr. Engineering Assistants are hereby transferred in the same capacity to the stations / offices shown against each :-

SL. NO.	NAME OF THE S.E.A.	PRESENT POSTING	TRANSFERRED TO	REMARKS
1.	MR. MUKTI SARKAR	LPT TEEPUR	AIR, KOLKATA	AGAINST MRS.K. DAS (RETD. 31/03/2003)
2.	MR. B.K. SIKDAR	DDK TURA	DDK KOLKATA	
3.	MR. ASHISH MUKHERJEE	DDK GUWAHATI	DDK KOLKATA	
4.	MR. GAUTAM BISWAS	DDK GUWAHATI	DDK KOLKATA	AGAINST MR. I.B. DAS (RETD. 31/3/03)
5.	MR. ARUN BOSE	AIR GANGTAK	AIR KOLKATA	
6.	MRS. MITALI CHAKRABAORTY	CE(EZ), AIR & TV, KOLKATA	DDK TURA	
7.	MR. HARADHAN DAS	AIR CHINSURAH	CE(EZ), AIR & TV	NO TA/DA
8.	MR. G.S. BASU	LPT RANAGHAT	AIR CHINSURAH	NO TA/DA
9.	MR. PRADIP MITRA	LPT KALNA	LPT RANAGHAT	
10.	MR. SANJIT SAHA	AIR KOLKATA	AIR GUWAHATI	
11.	MR. ARUNAVA BAGCHI	DDK KOLKATA	DDK TURA	
12.	MR. KISHALAYA DAS	DDK KOLKATA	DDK TURA	
13.	MR. AZIRRUDIN NASKAR	LPT HALFLONG	DDK SILCHAR	
14.	MR. S. C. NATH	DDK SILCHAR	LPT HALFLONG	
15.	MR. A. ALI AHMED	LPT NAGOAN	DDK GUWAHATI	
16.	MR. GOPAL MAJHI	AIR KOKRAJHAR	AIR KURSEONG	
17.	MR. A.B. DASH	AIR ROURKELA	AIR CUTTACK	AGAINST MR. P. BHUYAN (RETD. 31/1/03)
18.	MR. SOURAV DUTTA	DDK	DDK	
19.	MR. VIJAY KUMAR	MUZAFFARPUR	BHUBANESWAR	
		DDK TURA	DDK	
20.	MR. G.C. HAZARIKA	CE(NEZ), AIR & TV, GUWAHATI	MUZAFFARPUR	
21.	MR. S.K. SAIFULLAH	HPT CUTTACK	LPT LUMDING	
22.	MR. F.C. JENA	DDK	BHUBANESWAR	
23.	MR. L.D. LEPCHA	BHUBANESWAR	HPT CUTTACK	NO TA/DA
		LPT DARJEELING	AIR KURSEONG	

Substituted
Dutta
Advocate

R.C.S.

(P.T.O.)

AIR-Gangtok
(03592) 22276
222600

The following modification of this Office Order of even no. dated 03-07-2002 in the cadre of SEA are hereby authorized with immediate effect.

PRESENT POSTING	NAME	TRANSFER TO	INSTEAD OF
AIR ZERO	MR S B GURUNG	LPT DARJEELING	AIR KURSEONG
AIR KOLKATA	AIR SUKUMAR DAS	AIR GANGTOK	AIR TURA

Their relieving / joining dates may be intimated to this office immediately after their relieving / joining at the concerned station/offices.

N. Srinivasan
17/12/02

(N. SRINIVASAN)
DIRECTOR ENGINEERING
FOR CHIEF ENGINEER(EAST ZONE)

Copy to :-

1. The Engineering Head, All India Radio, KOLKATA/ CHINSURAH/ CUTTACK/ CE(EZ), AIR&TV., KOKRAJHAR/ GANGTOK/ ZERO.
2. The Engineering Head, Doordarshan Kendra, KOLKATA/ TURA/ GUWAHATI/ SILCHAR/ BHUBANESWAR/ CUTTACK/ MOZAFFAPUR.
3. The Engineering Head, Doordarshan Maintenance Centre, TEZPUR/ BARDHAMAN/ SILCHAR/ GUWAHATI/ BARJEETING/ DIMAPEK

Copy also to :-

1. Director General, All India Radio, S-IV(A) Section, New Delhi-110001.
2. Director General, Doordarshan, S-IV Section, Mandi House, New-Delhi-110001.
3. CE(P) / CE(M-AIR) / CE(M-TV) / DE(P-AIR) / DE(P-TV) / DE(M-AIR) / DE(M-TV) of this office.
4. President, A.R.T.E.E., Post Box No. 422, New Delhi-110001.
5. Vice President, A.R.T.E.E., Akashvani Bhavan, Calcutta.
6. General Secretary, A.I.R. & D.D. T.E.A., Post Box No. 736, New Delhi-110001.
7. Zonal Secretary, A.I.R. & D.D. T.E.A., Akashvani Bhavan, Calcutta.
8. Confidential Section (Shri J. Chakrabarty, U.D.C.).

PRASAR BHARATI
 (BROADCASTING CORPORATION OF INDIA)
 OFFICE OF THE CHIEF ENGINEER(EAST ZONE)
 ALL INDIA RADIO & TELEVISION
KOLKATA

No. 1(33)/2002-S.

Akashvani Bhavan,
 Kolkata : 700001.
 Dated : 24-02-2003.

C O R R I G E N D U M

The place of posting of Shri Sanjit Saha, S. E. A. in the office order of even No. dated 17/12/2002 may be read as DDK, Guwahati instead of AIR, Guwahati and the transfer of Shri G. C. Hazarika, S.E.A., CE[NEZ], AIR & TV, Guwahati will be kept in abeyance till further order.


 26/2
 (N. SRINIVASAN)
 DIRECTOR ENGINEERING
 FOR CHIEF ENGINEER (EAST ZONE)

To :-

1. The Chief Engineer[North East Zone], AIR &TV, Guwahati.
2. Engineering Head, A.I.R., Kolkata / A.I.R., Guwahati.
3. Engineering Head, D.D.K., Guwahati.
4. Engineering Head, D.D.M.C., Dimapur.

Copy to :-

1. Director General, All India Radio, S-IV(A) Section, New Delhi-110001.
2. Director General, Doordarshan, S-IV Section, Mandi House, New Delhi-110001.
3. CE(P) / CE(AIR-M) / CE(TV-M) / DE(P-AIR) / DE(P-TV) / DE(M-AIR) / DE(M-TV) of this office.
4. Vice President, ARTEE / AIR & DD TEA, East Zone, Kolkata.
5. Vice President, ARTEE / AIR & DD TEA, North - East Zone, Guwahati.
6. Confidential Section, (Kum. Gita Das, UDC).

Attested
 Nitin
 Advocate

PRASAR BHARATI
(BROADCASTING CORPORATION OF INDIA)
ALL INDIA RADIO :: KOLKATA

No. KOL-1(5)/2002-03-S (SEA)

Dated: 11-3-2003.

ORDER

In partial modification of this office order of even number dated 28-2-2003
Shri Sanjit Kr. Saha, SEA, AIR, Kolkata is instructed to report for duty at DDK,
Guwahati (instead of AIR, Guwahati) on his transfer in the same capacity.

This is in compliance with the CE(EZ), AIR&TV, Kolkata's corrigendum
no.- 1(33)/2002-S dt.24-2-2003.

R. N. Saha

(R. N. Saha)
Administrative Officer
for Station Director.

Copy for information & necessary action to :-

- 1) Shri Sanjit Kr. Saha, SEA, AIR, Kolkata.
- 2) The Chief Engineer(EZ), AIR&TV, Akashvani Bhava, 4th floor, Kolkata.
- 3) The Director General, S.IV Section, All India Radio, Parliament Street, New Delhi-1.
- 4) The Station Engineer, All India Radio, Guwahati. / DDK, Guwahati.
- 5) The Pay & Accounts Officer, All India Radio, Kolkata.
- 6) Sg. Engg./SEs/AEs/SO/HO AIR, Kokata.
- 7) The Accountant, AIR, Kolkata(2)copies.
- 8) All HCs/Steno Gr. I to SD/Steno Gr. II to Sg. E/ S/Sri ABD/MKM/ Ashim Roy/B. JANA/ Asim De/D. Sar/Anil Mitra/BRC/M. M. /R. Chatterjee/Cashier/JRO/LIAs/HINDI SECTION/ CT/ Stat. Store / Engg. Store/EPABX/Computer Room/Control Room/Translt, AIR, Kol.
- 9) The Secretary, AIR&DDK Employees Co-Operative Credit Society Ltd., 2nd Floor, Akashvani Bhawan, Kolkata.
- 10) Personal File /Service Book of Shri Saha, SEA.

FOR STATION DIRECTOR

*Chittend
Saha
Advocate*

R. N. Saha 11/3/03

11/3/03

PRASAR BHARATI
(BROADCASTING CORPORATION OF INDIA)
DOORDARSHAN KENDRA ::::: GUWAHATI

NO:DDK/GUW/14(4)/2003-S/ 1765

Dtd. the 21st March '03,

O R D E R

Consequent on his transfer in the same capacity
vide Ch(EZ), AIR & TV, Kolkata's Corrigendum No.1(33)/2002-S. dt'd.
24.2.2003, Shri Sanjit Kr. Saha, SEA, All India Radio, Kolkata has
reported for his duties at this Kendra on the forenoon of 17-3-03.

✓ Shri Sanjit Kr. Saha,
Sr.Engg. Asstt.,
Doordarshan Kendra,
Guwahati.

(K. KALITA) /
Sr. Administrative Officer,
for Dy. Director General.

Copy to :-

1. The Chief Engineer (EZ), All India Radio & Doordarshan, Akashvani Bhawan, 4th Floor, Eden Gardens, Kolkata-1.
2. The Station Director, All India Radio, Kolkata.
3. The Pay & Accounts Officer, Min. of I & B, Doordarshan, Guwanati.
4. Accounts Section - in duplicate.
5. Shri H.Medhi/Shri M.Haloi/Shri R.C.Kalita/Smt P.Choudhury, UDC(s)
6. Smt D.Dutta/Shri R.K.Jyoti, LDC(s)/ Smt A.Hazarika, LDC.
7. Personal File of Shri Saha, SEA.
8. Hindi Section.
9. PA to Supdtg. Engineer.

Sr. Administrative Officer,
for Dy. Director General.

*J. M. Dutta
J. M. Dutta
Advocate*

£££

Government of India
Commercial Broadcasting Service
All India Radio
Calcutta

REGISTERED WITH A/D

No. Cal.CBS.1(6)/90-S / 1978 Dated, the 29.8.90
To

Shri Susovan Hazra,
C/O-Shri S. P. Hazra,
Central Govt. Quarters,
Type-III, Flat No. 568,
K.C. Block, Salt-Lake
Cal-91.

With reference to the CE(BZ)AIR, CAL allocation No 1(30)/89-S dated 27-2-89 for the post of Engineering Assistant Station Director, All India Radio, Calcutta is pleased to offer you, on the recommendations of the Selection Board, a Temporary post of Engineering Assistant in All India Radio, Calcutta on the following conditions :-

- i) The post is in General Central Civil Services, Class -III (Group "C") Ministerial/Non Ministerial, and carries a scale of pay of Rs. 1400-40-1600-50-2300-EB-60-2600/- You will be given an initial pay of Rs. 1400/- per month in the said scale. You will also be entitled to draw allowances at the rates admissible under and subject to the conditions laid down in rules and orders governing the grant of such allowances in force from time to time.
- ii) Your appointment is purely, temporary and until further orders.
- iii) Your services will be terminable on one month's notice from either side in accordance with the Central Civil Services(Temporary Services) Rules, 1965 without assigning any reasons. The Appointing authority, however, reserves the right of terminating your services forthwith or before the expiration of the stipulated period of notice by making payment to you of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.
- iv) (a) You will be on probation for two years which period may be extended or curtailed at the discretion of the competent authority.
- (b) You will be on probation for two years which period may be extended or curtailed at the discretion of the competent authority. You will have to pass departmental test before the completion of probation. The test will be held every year and you will be given two chances. Failure to qualify in the test within the stipulated period will render you ineligible to continue in service beyond the probationary period.
- v) In regard to leave, travelling allowances and all other matters you will be governed by the rules and orders in force from time to time and applicable to the branch of Public service to which you may belong.
- vi) You shall observe strictly the rules laid down in Central Civil Service(Conduct) Rules, 1964. Any breach of these rules will render you liable for disciplinary action.

*Atteek
Advocate*

2

vii) You will be liable to be posted and transferred anywhere in India and if you, on account of family circumstances, anticipate any difficulty in the matter of place of posting, you should not accept the offer.

FOR MEN CANDIDATES viii) In accordance with the rules in force in regard to recruitment to services under the Government of India, no person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment to service provided that the Central Govt. may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule. The offer of appointment is therefore, conditional upon your satisfying the requirement mentioned above and to your furnishing to this office a declaration as in Annexure I to this letter, along with your reply. If, however, you have more than one wife living or having a spouse living, have married in any case in which such marriage is void by reason of its taking place during the life time of such spouse and you desire to be exempted from the operation of the above mentioned rules for any special reasons, you should make a representation in this behalf as in Annexure II immediately. The offer of appointment should in that case be treated as cancelled and a further communication will be sent you in due course if upon consideration of your representation, it is decided to offer you an appointment in the post of EA in All India Radio. CAL

FOR WOMEN CANDIDATES viii) In accordance with the rules in force in regard to recruitment to services under the Government of India, no woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who had a wife living at the time of such marriage, shall be eligible for appointment to service provided that the Central Government may, if satisfied that there are special grounds for so ordering, exempt any woman from the operation of this rule. The offer of your appointment is, therefore, conditional upon your satisfying the requirement mentioned above and to your furnishing to this office declaration as in Annexure I to this letter along with your reply. If, however, your marriage is void by reason of your husband having a wife living at the time of such marriage or you have married a person who had a wife living at the time of such marriage and you desire to be exempted from the operation of the above mentioned rule for any special reasons, you should make a representation as in Annexure II in this behalf immediately.

The offer of appointment should in that case be treated as cancelled and a further communication will be sent to you in due course, if upon consideration of your representation, it is decided to offer you an appointment to the post of All India Radio.

ix) On joining the post, you will be required to take an oath of Allegiance to the constitution of India or make a solemn affirmation to that effect.

x) You will not be entitled to any travelling allowances for joining the post unless you are holding substantively a permanent appointment under the Central or State Government or are employed under the Central Government in a quasi permanent capacity and have been issued with a declaration of quasi permanency under the provisions of the Central Civil Service (Temporary Service) Rules, 1965.

contd., 3.....

: 3 :

xii) You will be required to produce the following certificates in original :-

- Degrees/Diplomas/Certificates of educational and other technical qualifications.
- Certificate of age.
- Indian Citizenship certificate.
- Certificate in the prescribed form in support of your claim to belong to a Scheduled Casts/Tribe.
- Certificate of physical fitness from the competent authority (Staff Surgeon/Chief Medical Officer/District Medical Officer) in enclosed form, before you are allowed to join duty.
- At the time of joining the post you are requested to produce two vouching certificates of character in the enclosed form not less than three month's old duly signed and stamped by Two Gazetted Officer of the Central/State Government or stipendiary Magistrate not related to you. The certificate in Annexure-IV must be countersigned by a District Magistrate, Sub Divisional Magistrate or their superior officers.

xiii) If any declaration given or information furnished by you proves to be false or if you are found to have wilfully suppressed any material information, you will be liable to removal from service and such other action as Government may deem necessary.

xiv) You will be liable to transfer at any time to service under a public Corporation, if formed, and that on such transfer you will be liable to conditions of service to be laid down for the employees of that corporation.

If you accept the offer on the above terms and conditions, you are requested to intimate your acceptance to the undersigned, and report yourself for duty immediately but in any case not later than 14.9.90 to the Station Director, CBS, All India Radio, Calcutta. In case no reply is received from you within a fortnight of the date of issue of this offer, the same will be treated as cancelled without any further reference to you.

29.8.70

(A.K. BISWAS)
STATION DIRECTOR
CBS, AIR, CAL.

Enclo: As above.

- 1) Medical Certificate. (2) Home Town Declaration
- 3) Form to be filled by Govt. Employees on 1st appointment
- Copy to :- (4) Marriage Certificate (5) Candidate's Statement and declaration.

Government of India
Commercial Broadcasting Service
All India Radio ; Calcutta

No. Cal. CBS.1(6)/90-S

Dated 14.11.90

O R D E R

With reference to his joining report dated 9.11.90 conveying the acceptance of offer of appointment issued to him vide this office letter of even number dated 29.8.90, Shri Susovan Hazra, is hereby appointed as Engineering Assistant at Commercial Broadcasting Service, All India Radio, Calcutta in purely temporary capacity w.e.f 9.11.90 (FN) in the scale of pay of Rs. 1400-10-1600-50-2300-FB-60-2600/- plus usual allowances as admissible under the rules until further order. He will be on probation for a period of 2(Two) years w.e.f. 9.11.90.

A 14.11.90

(A.K. BISWAS)
Station Director
CBS, AIR, Calcutta

Shri Susovan Hazra,
Engineering Assistant,
CBS, AIR, Calcutta.

Copy to:-

1. The Director General, Section-SIV(A), All India Radio, New Delhi for information.
2. The DDD(FR), All India Radio, Calcutta for information.
3. The CM(E/Z), AIR, Calcutta with reference to his letter No.1(30)/89-S, Dated: 13.12.89 for information.
4. Superintending Engineer, AIR, Calcutta(2 Copies).
5. Station Director, All India Radio, Calcutta with the request to arrange for an I/card in favour of Shri Hazra.
6. Smti. K.P. Sengupta-CG-I, Shri N.C. Saha-S/keeper/ Shri Ashim Dey-CG-II/ Shri A.K. Dey-CG-II/ Shri S.K. Bhattacharjee-Copyist/ Km. Deopa Biswas-Steno/ Shri R. Sharma-CG-II.
7. Shri S.R. Chatterjee, AC/HC, Shri N.R. Biswas, AC(P/C) for information.
8. Pex(Co), CBS, AIR, Calcutta.
9. Pay & Accounts Officer, AIR, Calcutta.
10. Personal File (Shri S. Hazra- EA).
11. Hindi Translator for Hindi version of the order.
12. Spare Copies(5 Nos).

A 14.11.90
Station Director
CBS, AIR, CAL

*Will be
done
today*

PRASAR BHARATI
(BROADCASTING CORPORATION OF INDIA)
OFFICE OF THE CHIEF ENGINEER (EAST ZONE)
ALL INDIA RADIO & TELEVISION
KOLKATA

51
Annexure - 12

No. Z.Cadre - I(25)/2002-S.

Akashvani Bhavan,
Kolkata - 700001.
Dated : 06-08-2002.

ORDER

Subject : Transfer of E.A. in the same capacity in Eastern Zone.

The following Engineering Assistants are transferred in the same capacity to the station/office mentioned against them with immediate effect.

ID.	PRESENT POSTING	NAME	TRANSFERRED TO	REMARKS
1.	LPT KORAPUT	MR.ANGSHUMAN DAS	AIR KOLKATA	
2.	AIR GUWAHATI	MR.MONORANJAN DALAL	AIR KOLKATA	
3.	DD GUWAHATI	MR.DEBJYOTI GHARA	DDK KOLKATA ✓	
4.	DD GUWAHATI	MR.SANJOY KR.GHOSHAL	DDK KOLKATA ✓	
5.	DD TURA	MR.DEBABRATA DAS	DDK KOLKATA ✓	
6.	DD AGARTALA	MR.SONA NANDY	DDK KOLKATA ✓	
7.	AIR AGARTALA	MR.PRODIP KR.ROY	DDK KOLKATA ✓	
8.	AIR GANGTOK	MR.SHYAMAL KR.DAS	AIR KOLKATA	
9.	DD TURA	MR. JOAKIM MATHEAS TIRKEY	AIR KOLKATA	
10.	DD GUWAHATI	MR.BISWAJIT NASKAR	DDK KOLKATA ✓	
11.	DD GUWAHATI	MR.SK.MOSSARAF HOSSEN MONDAL	AIR KOLKATA	Instead DD Shantiniketan
12.	DD GUWAHATI	MR.PRADIPTA RANJAN CHOWDHURY	AIR KOLKATA	
13.	AIR AGARTALA	MR.SHIVAJI ROY	DDK KOLKATA ✓	INSTEAD AIR ASANSOL
14.	AIR TURA	MR.KARTICK CH.PAUL	AIR KOLKATA	
15.	AIR GANGTOK	MR.BHOLA NATH MONDAL	DDK KOLKATA ✓	
16.	AIR CEEZKOLKATA	MR.ARIFUR RAHMAN	AIR SHILLONG	AGAINST SEA POST
17.	DD KOLKATA	MR.DILIP NASKAR	AIR GANGTOK	
18.	DD KOLKATA	MR.DEBAPRASAD BHATTACHARYA	DDK TURA	
19.	DD KOLKATA	MR.AJOY DAS	AIR GANGTOK	
20.	DD KOLKATA	MR.PRAVAS CH.PAUL	DDK TURA	
21.	AIR KOLKATA	MR.KISHALAY RAY CHOWDHURY	AIR KEONJHAR	Against V.R. of Mr. Ashim Adhikary
22.	AIR KOLKATA	MR.RANJAN KARMAKAR	AIR GANGTOK	
23.	AIR KOLKATA	MR.KAJAL TANEJA	AIR GANGTOK	
24.	DD KOLKATA	MR.SUSOVAN HAZRA	DDK GUWAHATI	
25.	DD KOLKATA	MR.ASHOK KR.GHOSH	LPT BONGAIGAON	AGAINST SEA POST
26.	AIR KOLKATA	MR.SUBRATA ROY	AIR ASANSOL	
27.	AIR KOLKATA	MR.SUBRATA KR.GOSWAMI	AIR TAWANG	
28.	AIR AIZawl	MR.ADYA NATH DEKA	AIR NOWGAON	
29.	AIR JEYPORE	MR.PRADIP KR.DASH	LPT MALKANGIRI	AGAINST SEA POST
30.	LPT N.LAKHIMPUR	MR.DILIP KR.GOGOI	AIR ZIRO	AGAINST SEA POST
31.	AIR DIBRUGARH	MR.DHARMESWAR SONOWAL	LPT TEZU	
32.	AIR JEYPORE	MR. AKASH KR. BHUYAN	AIR JORANDA	AGAINST SEA POST.
33.	DD SHILLONG	MR.BLANDING JYRWA	AIR NONGSTOIN	
34.	DD SHILLONG	MR.SHINING M. KHARPRAN	AIR NONGSTOIN	
35.	AIR GUWAHATI	MR.NILMANI GHOSH	AIR DIBRUGARH	INSTEAD OF AIR Nagaon
36.	AIR JEYPORE	MR.CIPPADA SRINADH BABU	DDK BHUBANESWAR	INSTEAD OF AIR Cuttack
37.	LPT KALASHAR	MR.SWAPAN MAZUMDER	DDK AGARTALA	
38.	AIR GUWAHATI	MR.DEBABRATA BARDHAN	LPT TUENSUNG	INSTEAD OF DD TURA
39.	AIR GUWAHATI	MR PRANJIT PATHAK	AIR DIPHU	
40.	AIR DIPHU	MR.AWADESH KR. PANDEY	LPT GWAN	
41.	AIR AIZawl	MR.PRAKASH RAJ GABRIEL	AIR SAMBALPUR	

Amritsar
Maitri
Maitri
Maitri

SL. NO.	PRESENT POSTING	NAME	TRANSFERRED TO	REMARKS
42	LPT PASSIGHAT	MR NARENDRA KR SINGH	AIR JAMSHEDPUR	
43	DD SHILLONG	MR ARUN KUMAR THAKUR	DDK MUZAFFARPUR	
44	AIR GUWAHATI	MR. KRISHNA KAMAL MANDAL	LPT ALIPURDUAR	
45	DD AIZAWL	MR PREM PRAKASH	DDK TAWA	
46	LPT HAILONG	MR. ABOUL KAYAM LASKAR	AIR SILCHAR	
47	AIR NONGSTOIN CRS	MR. MARCELLOUS KYNDIAH	DDK SHILLONG	
48	AIR NONGSTOIN CRS	MR. EMASAIID C. SHYLLA	AIR SHILLONG	
49	AIR SHILLONG	MR. VALLERICK RAPTHAP	AIR NONGSTOIN	
50	AIR JOWAI	SMT. LIBERTY MARBANIANG	AIR SHILLONG	
51	DD AIZAWL	MR. TONGLEN CHONGLOI	DDK IMPHAL	
52	AIR TAWANG	MR. BASUDEV HEMBRAM	DDK BHUBANESWAR	
53	AIR GUWAHATI	MR. RAJENDRA KR. ARORA	DDK RANCHI	
54	AIR AIZAWL	MR. KAUSHAL KISHOR PRASAD	AIR JAMSHEDPUR	
55	AIR KOHIMA	MR. SUBHAS CH. DHUA	LPT BISHNUPUR	
56	DD AGARTALA	MR. DEBASIS DUTTA	AIR ASANSOL	
57	LPT BISHNUPUR	MR. ASHIS TARAFDAR	AIR ASANSOL	
58	LPT NUAPARA	MR. RAM CHANDRA KISSAN	DDK SAMBALPUR	WITHOUT TADA
59	LPT UHANBAD	MR. AKHILESH KR VERMA	LPT BOKARO	WITHOUT TADA
60	LPT SAIKELA	MR. DEVANAND SHARMA	LPT JAMSHEDPUR	WITHOUT TADA
61	LPT KALNA	MR. NITYANANDA MAZUMDER	AIR ITANAGAR	
62	LPT MIDNAPORE	MR. CHINMOY BANDYAPADHAYAY	DDK BHAWANIPATNA	AGAINST SEA POST
63	AIR ASANSOL	SMT. MANISHA ROY(BOSE)	LPT BALURGHAT	AGAINST SEA POST
64	AIR BHAGALPUR	MR. B.K. SHRIVASTASTAV	LPT PASSIGHAT	
65	LPT PURI	MR. KISHORE CH. DAS	LPT TALCHER	AGAINST SEA POST
66	LPT SLE	MR. HIMANSU KUMAR	LNGUNJ	AGAINST SEA POST
67	LPT BETIAH	MR. RAJKI IMAR THAKUR	RI	
68	AIR KURSEONG	MR. DILIP KR. SIKDAR	VIDA	
69	LPT SAHARSA	MR. MD. AFTAB AHMED	LPT KISHANGUNJ	
70	DDI DABAD	MR. BIBEKANANDA SOREN	LPT DUMI	
71		MR. SANJOY GHOSH	LPT KHARAGPUR	
72	DDI JAHK	MR. KALYAN PARUI	DDK MURSHIDABAD	INSTEAD ON AIR TURA
73	DD SILCHAR	MR. ABUL KALAM RAJBAO BUIYA	DDK AIZAWL	INSTEAD OF AIR Belonia
74	LPT MADHEPUR	MR. PRADEEP KUMAR	LPT SAHARSA	INSTEAD OF AIR Shillong
75	LPT JAMSHEDPUR	MR. ASHOKE KR. DAS	AIR GANGTOK	
76	LPT KHARAGPUR	MR. TARUN KR. DEY	LPT JHARGRAM	
77	LPT JHARGRAM	MR. BISWAJIT NATH	LPT COOCHBEHAR	
78	AIR MOKOKCHUNG	SMT. DAIKHO ADAPHRO (KRICHENA)	AIR KOHIMA	
79	AIR JEYFOUR	MR. K. M. V. S. MALLESWARA RAO	DDK BHUBANESWAR	
80	AIR KOHIMA	MR. SANIZOLIE NAKHRO	DDK KOHIMA	WITHOUT TADA
81	AIR IMPHAL	MR. K. ASHULI	DDMC DIMAPUR	
82	DD BHUBANESWAR	MR. PRABIR KR. MOHANTY	DDK TURA	INSTEAD OF AIR Joranda
83	DDMC BALASORE	MR. SUBIR DAS	LPT BALURGHAT	
84	LPT TUEJANG	MR. RAMESH CHANDRA DAS	DDK GUWAHATI	
85	AIR WILLIAMNAGAR	MR. ANTONY WAR	DDK SHILLONG	
86	AIR DALTON JANG	MR. PRAVA SHANKAR TRIPATHY	LPT NOAMUNDY	
87	AIR RANCHI	SMT. JANCY K.E.	AIR HAZARIBAG	
88	DD DALTON JUNG	MR. SHYAM SUNDAR PRASAD	AIR PASSIGHAT	
89	AIR SILCHAR	MR. RANENDRA CHATTOPADHYAY	AIR KOLKATA CE(EZ)	WITHOUT TADA

The following modification is hereby authorized in respect of this Office Order No. 2.Cadre-1(271)/2002-S. dated 29-05-2002 who are on Promotion Sr. Tech. to E.A.

PRESENT POSTING	NAME	TRANSFERRED TO	INSTEAD OF
AIR KOLKATA	MR. GOPINATH MAZUMDAR	LPT, KALNA	INSTEAD OF LPT, Kishangunj
AIR KOLKATA CE(EZ)	MR. SWAPAN ACHARYA	LPT, KHARAGPUR	INSTEAD OF DDK TURA

PRASAR BHARATI
BROADCASTING CORPORATION OF INDIA
DOORDARSHAN KENDRA : KOLKATA

No. CAL-TV-14(3)/2002-AIII(EA)

Doordarshan Bhavan,
18/3, Uday Shankar Sarani,
Golf Green,
Kolkata - 700 095.
Dated : 29.08.2002

- : O R D E R : -

In accordance with the CE(E2), AIR & TV, Calcutta order No.2.Cadre-1(25)/2002-S dated 06.08.2002 the following Engineering Assistants stand relieved of their duties at this kendra with the instruction to report themselves for duty in the same capacity to the new place of posting as mentioned below immediately.

Sl. No.	Name	Date of Relieve	Place of Posting
1.	Shri Ajay Das	31.08.2002(AN)	AIR, Gangtok
2.	Shri Susovan Hazra	31.08.2002(AN)	DDK, Guwahati

They should return their Identity Card, Library Books, CGHS Card and other articles, if any, issued to them before leaving this kendra and also ensure that 'NO Dues' including unsettled leaves remain outstanding against them.

D. R. Das, 29/8/2002
Dy. Director of Administration
FOR DIRECTOR

Copy forwarded for information and necessary action to :-

1. Shri Ajay Das, E.A., DDK, Kolkata.
2. Shri Susovan Hazra, E.A., DDK, Kolkata.
3. The Station Director, AIR, Gangtok.
4. The Director, DDK, Guwahati.
5. The CE(E2), AIR & TV, Akashvani Bhavan, Eden Gardens, Kolkata - 1 with reference to his orders quoted above.
6. The Pay & Accounts Officer, DDK Annexe Bldg., Kolkata.
7. The Accounts Section, DDK, Kolkata. It is requested that LPC of the above officials may please be prepared and passed on to Admnty. Section at the earliest.
8. The Secretary, AIR & DD Employees' Co-operative Savings & Welfare Society Ltd., DDK, Kolkata.
9. All SEs/ASEs, DDK, Kolkata.
10. Transmitter - I & II, DDK, Kolkata.
11. Steno. Gr-I to Director, DDK, Kolkata.
12. Steno. Gr-II to Suptdg. Engg., DDK, Kolkata.
13. Smt. N.K. Acharya/Smt. R. Banu/Shri S. Bhattacharjee, all UDCs and S/Shri B.L. Chowdhury/D. Das, all LDCs, DDK, Kolkata/Cashier/Librarian, DDK, Kolkata.
14. Personal file of the above officials, DDK, Kolkata.
15. Hindi Section.

OKD
FOR DIRECTOR

29/8

*Attested
by
Advocate*

PRASAR BHARATI
(BROADCASTING CORPORATION OF INDIA)
DOORDARSHAN KENDRA :::: GUWAHATI

NO:DDK/GUW/14(4)/2002-S/4046.

Dtd. the 3rd Sept. '02.

O R D E R

Consequent on his transfer in the same capacity
vide CE(EZ), AIR & TV Kolkata's order No.Z.Cadre-1(25)/2002-S. dtd.
6.8.02, Shri Susovan Hazra, Engineering Asstt., Doordarshan Kendra,
Kolkata has reported for his duties at this Kendra on the forenoon
of 03/09/2002.

Shri Susovan Hazra, EA,
Doordarshan Kendra,
Guwahati.

(K. KALITA)
Sr. Administrative Officer,
for Dy. Director General.

Copy to :-

1. The Chief Engineer (EZ), AIR & TV, Akashvani Bhawan, 4th Floor,
Eden Gardens, Kolkata-1.
2. The Director, Doordarshan Kendra, Kolkata.
3. The Pay & Accounts Officer, Min. of I & B, Doordarshan, Guwahati.
4. Accounts Section- in duplicate.
5. Shri H.Medhi/Shri M.Haloi/Shri R.Kalita/Smt p.Choudhury, UDC(s).
6. Shri R.K.Jyoti/Smt D.Dutta, LDC(s).
7. personal File of Shri Hazra, EA.
8. Hindi Section.

*Heated
Guwahati
Revised*

(K. KALITA)
Sr. Administrative Officer,
for Dy. Director General.

EEC

(Typed True copy)

Annexure - 15

No. 20014/2/83/B. IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th Dec'83

OFFICE MEMORANDUM

Sub: Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the State of Assam Meghalaya, Manipur, Nagaland and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Control Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows: -

i) Tenure of posting/deputation: -

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years of less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of

*Attested
Dutta
Adiakar*

the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

ii) Weightage for Central deputation/training abroad and Special mention in confidential Records:

xx

iii) Special (Duty) Allowance:

Central Government civilian employees who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs.400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempted from payment of Income Tax will, however, not be eligible for this Special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and pre-Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special pay/deputation (Duty) Allowance will not exceed Rs.400/- P.M. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

Sd/ S.C. MAHALIK
Joint Secretary to the Government of India

F.No. 11(5)/97-E.II.(B)
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, dated the 29th May, 2002.OFFICE MEMORANDUM

Subject: Special Duty Allowance for civilian employees of the Central Government Serving in the State and Union Territories of North Eastern Region including Sikkim.

The undersigned is directed to refer to this Department's OM No.20014/3/83 E.IV dated 14.12.83 and 20.4.1987 read with OM No.20014/16/86-E.IV/E.II.(B) dated 1.12.88, and OM No.11(3)/95-E.II.(B) dt. 12.1.1996 on the subject mentioned above.

2. Certain incentives were granted to Central Government employees posted in NE region vide OM dt. 14.12.83. Special Duty Allowance (SDA) is one of the incentives granted to the Central Government employees having 'All India Transfer Liability'. The necessary clarification for determining the All India Transfer Liability was issued vide OM dt.20.4.87, laying down that the All India Transfer Liability of the members of any service/cadre or incumbents of any post/group of posts has to be determined by applying the tests of recruitment zone, promotion zone etc., i.e., whether recruitment to service/cadre/post has been made on All India basis and whether promotion is also done on the basis of an all India common seniority list for the service/cadre/post as a whole. A mere clause in the appointment letter to the effect that the person concerned is liable to be transferred anywhere in India, did not make him eligible for the grant of Special Duty Allowance.

3. Some employees working in NE region who were not eligible for grant of Special Duty Allowance in accordance with the orders issued from time to time agitated the issue of payment of Special Duty Allowance to them before CAT, Guwahati Bench and in certain cases CAT upheld the prayer of employees. The Central Government filed appeals against CAT orders which have been decided by Supreme Court of India in favour of UOI. The Hon'ble Supreme Court in judgement delivered on 20.9.94 (in Civil Appeal No. 3251 of 1993 in the case of UOI and Ors V/s Sh. S. Vijaya Kumar and Ors) have upheld the submissions of the Government of India that C.G. civilian Employees who have All India Transfer Liability are entitled to the grant of Special Duty Allowance on being posted to any station in the North Eastern Region from outside the region and Special Duty Allowance would not be payable merely because of a clause in the appointment order relating to All India Transfer Liability.

4. In a recent appeal filed by Telecom Department (Civil Appeal No.7000 of 2001 – arising out of SLP No.5455 of 1999), Supreme Court of India has ordered on 5.10.2001 that this appeal is covered by the judgement of this Court in the case of UOI & Ors. vs. S. Vijayakumar & Ors. reported as 1994 (Supp.3) SCC, 649 and followed in the case of UOI & Ors vs. Executive Officers' Association 'Group C' 1993.

*Noted
Bhutto
Adarsh*

B. J. M.

(Supp.) SCC, 757. Therefore, this appeal is to be allowed in favour of the UOI. The Hon'ble Supreme Court further ordered that whatever amount has been paid to the employees by way of SDA will not, in any event, be recovered from them inspite of the fact that the appeal has been allowed.

5. In view of the aforesaid judgements, the criteria for payment of Special Duty Allowance, as upheld by the Supreme court, is reiterated as under:-

"The Special Duty Allowance shall be admissible to Central Government employees having All India Transfer Liability on posting to North Eastern region (including Sikkim) from outside the region"

All cases for grant of Special Duty Allowance including those of All India Service Officers may be regulated strictly in accordance with the above mentioned criteria.

6. All the Ministries/Departments etc. are requested to keep the above instructions in view for strict compliance. Further, as per direction of Hon'ble Supreme Court, it has also been decided that -

- (i) The amount already paid on account of Special Duty Allowance to the ineligible persons not qualifying the criteria mentioned in 5 above on or before 5.10.2001, which is the date of judgement of the Supreme Court, will be waived. However, recoveries, if any, already made need not be refunded
- (ii) The amount paid on account of Special Duty Allowance to ineligible persons after 5.10.2001 will be recovered.

7. These orders will be applicable *mutatis mutandis* for regulating the claims of Islands Special (Duty) Allowance which is payable on the analogy of Special (Duty) Allowance to Central Government Civilian employees serving in the Andaman & Nicobar and Lakshadweep Groups of Islands.

8. In their application to employees of Indian Audit & Accounts Department, these orders issue in consultation with the Comptroller and Auditor General of India.

APL

(N.P. Singh)

Under Secretary to the Government of India.

All Ministries/Departments of the Government of India, etc.

Copy (with spare copies) to C&AG, UPSC etc. as per standard endorsement list.



366/9 (17 Series)
19/08/05

(Through proper channel)

T/o,
The Director,
Doordarshan Kendra,
Guwahati.

Sub: Request for payment of Special Duty Allowance (SDA), a.N.E. Package payable to the Central Govt. Employees on transfer to North Eastern Region from out side stations.

Sir,

May I have the honour to intimate that I have joined my duties in the Doordarshan Kendra Guwahati on 05.08.02 on routine transfer from Doordarshan Kendra, Kolkata, West Bengal, a station out side the N.E. Region, but till date I am not being paid the SDA without any office order or reason.

Special Duty Allowance or SDA is a part of the Special North-East Pay Package, allowed to Central Govt. staffs. As per rule (vide Central Govt. O.M. dated 14.12.83), the SDA is payable to a Central Govt. Employee posted at the North Eastern Region if :

1. He has All India Transfer liability,
2. He has been posted to any station in the North-Eastern Region (viz. Assam, Meghalaya, Manipur, Nagaland, Sikkim, Tripura, Arunachalpradesh and Mizoram), from outside the region.

I fulfill all the above mentioned criteria. I was recruited in this Department under the Information & Broadcasting Ministry through competitive examination. The eligible Indian citizens all over the country were allowed to appear, and the selection was done on the basis of merit. In the offer of my appointment the terms and conditions of all India transfer liability is clearly mentioned. Neither the authority nor the employee can deny this fact. At present, I am being transferred within the East Zone and North East Zone i.e. West Bengal, Bihar, Orissa, Jharkhand and North Eastern States. I am always willing to serve the remaining part of my Country, if ordered so and cannot deny such transfer as per the terms and conditions of my appointment. Moreover our Seniority and Promotions are done on all India basis. We are being allowed other N.E. in-East benefits like DIVRA, SCA, Joining-time etc, but deprived of the SDA, which is totally contradictory and baseless, as all are the incentives of the N.E. Package and all of them are supposed to be paid together and not separately.

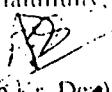
I came to know through reliable sources that due to zonal transfer liability of my cadre the SDA has been ceased. But as per rule it was never been a criteria for not getting SDA. As per the original O.M., the SDA is payable to the Central Govt. Employees on transfer to the North Eastern Region from the stations out side the region with All India transfer liability. The N.E. Region is considered to be a "difficult zone" and main intention of the Govt. of India and spirit behind the O.M. is to provide an incentive to attract and retain the competent employees on transfer to this Region from out side stations, irrespective of states and provinces the employees belong. For the same reason SDA is not allowed for the period when a Govt. servant stays out of the region on leave/training etc i.e. when he could not be retained in the region. I have come from outside of this region and as I have already mentioned that I am liable and ready to be posted any where in India. Originally my cadre used to be transferred on all India basis. The creation of Zones is an administrative matter and who will be transferred where is the discretion of the authority. The creation of a new state or bifurcation of any district by the Government does not condense or cease any facility / welfare of particular Citizens. After the creation of zones, I never became a resident of the N.E. Region rather, I am remain as out side employee and have been ordered to serve in the "difficult zone".

So far, the original O.M. of the N.E. Package including SDA has neither been amended nor modified against those of outside employees, being transferred within the zones. The Hon'ble Supreme Court verdict in a particular i.e. Mr. Vijaykumar's SDA case did put forward a judgment that a 'mane clause of All India transfer liability in the appointment letter does not eligible any employee to get SDA'. But it was a judgment against those employees like Mr. Vijaykumar who are having All India transfer liability in the appointment letter but are appointed at this NE Region and never been transferred beyond the N.E. Region. So wrong interpretation of the Hon'ble Court's verdict would be very unfortunate and undue hardship will impact and exaggerate the moral of the deprived employees imperfectly, in spite of obeying the orders of routine "transfer to this 'hard zone'" from the out side stations.

In view of the facts and circumstances, it is again requested that I may please be paid the actual entitlement of SDA with the salary of August '05 with full retrospective benefit of arrears from the date of my entry in the North Eastern Region. Otherwise, I shall presume that my entitlement of SDA is being denied and I will have no other way but to appeal before the Court of Law for justice.

Thanking you,

Yours faithfully,


(Asoke Kr. Deo)
SEA, DDE, Guwahati.

Guwahati,
Date: 15.08.2005

Copy to:

The Director Generals, Doordarshan/ AIR, New Delhi. ----- For info. Pl.
The D.G. General (N.E.R), Doordarshan, Ghy. ----- For info. Pl.

To,
The Director,
Doordarshan Kendra,
Guwahati.

- 42 -

Annexure - 17 (Series)

68

(Through proper channel)

Sub: Request for payment of Special Duty Allowance (SDA), a N.E. Package payable to the Central Govt. Employees on transfer to North Eastern Region from out side stations.

Sir,

May I have the honour to intimate that I have joined my duties in the Doordarshan Kendra Guwahati on _____ on routine transfer from All India Radio, Kolkata, West Bengal, a station out side the N.E. Region, but till date I am not being paid the SDA without any office order or reason.

Special Duty Allowance or SDA is a part of the Special North-East Pay Package, allowed to Central Govt. staffs. As per rule (vide Central Govt. O.M. dated 14.12.83), the SDA is payable to a Central Govt. Employee posted at the North Eastern Region if :

1. He has All India Transfer liability,
2. He has been posted to any station in the North-Eastern Region (viz. Assam, Meghalaya, Manipur, Nagaland, Sikkim, Tripura, Arunachalpradesh and Mizoram), from outside the region.

I fulfill all the above mentioned criteria. I was recruited in this Department under the Information & Broadcasting Ministry through competitive examination. The eligible Indian citizens all over the country were allowed to appear, and the selection was done on the basis of merit. In the offer of my appointment the terms and conditions of all India transfer liability is clearly mentioned. Neither the authority nor the employee can deny this fact. At present, I am being transferred within the East Zone and North East Zone i.e. West Bengal, Bihar, Orissa, Jharkhand and North Eastern States. I am always willing to serve the remaining part of my Country, if ordered so and cannot deny such transfer as per the terms and conditions of my appointment. Moreover our Seniority and Promotions are done on all India basis. We are being allowed other North-East benefits like DHRA, SCA, Joining-time etc, but deprived of the SDA, which is totally contradictory and baseless, as all are the incentives of the N.E. Package and all of them are supposed to be paid together and not separately.

I came to know through reliable sources that due to zonal transfer liability of my cadre the SDA has been ceased. But as per rule it was never been a criteria for not getting SDA. As per the original O.M., the SDA is payable to the Central Govt. Employees on transfer to the North Eastern Region from the stations out side the region with All India transfer liability. The N.E. Region is considered to be a "difficult zone" and main intention of the Govt. of India and spirit behind the O.M. is to provide an incentive to attract and retain the competent employees on transfer to this Region from out side stations, irrespective of states and provinces the employees belong. For the same reason SDA is not allowed for the period when a Govt. servant stays out of the region on leave/training etc i.e. when he could not be retained in the region. I have come from outside of this region and as I have already mentioned that I am liable and ready to be posted any where in India. Originally my cadre used to be transferred on all India basis. The creation of Zones is an administrative matter and who will be transferred where is the discretion of the authority. The creation of a new state or bifurcation of any district by the Government does not condense or cease any facility / welfare of particular Citizens. After the creation of zones, I never became a resident of the N.E. Region rather, I still remain an out side employee and have been ordered to serve in the "difficult zone".

So far, the original O.M. of the N.E. Package including SDA has neither been amended nor modified against those of outside employees, being transferred within the zones. The Hon'ble Supreme Court verdict in a particular Mr. Vijaykumar's SDA case did put forward a judgment that a 'mere clause of All India transfer liability in the appointment letter does not eligible any employee to get SDA'. But it was a judgment against those employees like Mr. Vijaykumar who are having All India transfer liability in the appointment letter but are appointed at this NE Region and never been transferred beyond the N.E. Region. So, wrong interpretation of the Hon'ble Court's verdict would be very unfortunate and undue hardship will impact and exaggerate the moral of the deprived employees imperfectly, in spite of obeying the orders of routine transfer to this "hard zone" from the out side stations.

In view of the facts and circumstances, it is again requested that I may please be paid the actual entitlement of SDA with the salary of August'05 with full retrospective benefit of arrears from the date of my entry in the North Eastern Region. Otherwise, I shall presume that my entitlement of SDA is being denied and I will have no other way but to appeal before the Court of Law for justice.

Thanking you,

Mr. Sanjil Saha
Guwahati.
Date: 19.08.2005

Copy to:

The Director Generals, Doordarshan / AIR, New Delhi. For info. PI.
The Dy. Director General (N.E.R), Doordarshan, Ghy. For info. PI.

Received
24/8/05
For Director
Fres
Pras. 1/1991 (17. FF. 31/8)
Par. 1/1991 (17. FF. 31/8)
Par. 1/1991 (17. FF. 31/8)

Yours faithfully,
Sanjil Mr. Saha
(Sanjil Saha)
SEA, DDK, Guwahati.

To,
The Director,
Doordarshan Kendra,
Guwahati.

3603
19/8/05

(Through proper channel)

Sub: Request for payment of Special Duty Allowance (SDA), a N.E. Package payable to the Central Govt. Employees on transfer to North Eastern Region from out side stations.

Sir,

May I have the honour to intimate that I have joined my duties in the Doordarshan Kendra Guwahati on 03.09.02 on ~~to/~~ transfer from Doordarshan Kendra, Kolkata, West Bengal, a station out side the N.E. Region, but till date I am not being paid the SDA without any office order or reason.

Special Duty Allowance or SDA is a part of the Special North-East Pay Package, allowed to Central Govt. staffs. As per rule (vide Central Govt. O.M. dated 14.12.83), the SDA is payable to a Central Govt. Employee posted at the North Eastern Region if:

1. He has All India Transfer liability,

2. He has been posted to any station in the North-Eastern Region (viz. Assam, Meghalaya, Manipur, Nagaland, Sikkim, Tripura, Arunachalpradesh and Mizoram), from outside the region.

I fulfill all the above mentioned criteria. I was recruited in this Department under the Information & Broadcasting Ministry through competitive examination. The eligible Indian citizens all over the country were allowed to appear, and the selection was done on the basis of merit. In the offer of my appointment the terms and conditions of all India transfer liability is clearly mentioned. Neither the authority nor the employee can deny this fact. At present, I am being transferred within the East Zone and North East Zone i.e. West Bengal, Bihar, Orissa, Jharkhand and North Eastern States. I am always willing to serve the remaining part of my Country, if ordered so and cannot deny such transfer as per the terms and conditions of my appointment. Moreover our Seniority and Promotions are done on all India basis. We are being allowed other North-East benefits like DHRA, SCA, Joining-time etc, but deprived of the SDA, which is totally contradictory and baseless, as all are the incentives of the N.E. Package and all of them are supposed to be paid together and not separately.

I came to know through reliable sources that due to zonal transfer liability of my cadre the SDA has been ceased. But as per rule it was never been a criteria for not getting SDA. As per the original O.M., the SDA is payable to the Central Govt. Employees on transfer to the North Eastern Region from the stations outside the region with All India transfer liability. The N.E. Region is considered to be a "difficult zone" and main intention of the Govt. of India and spirit behind the O.M. is to provide an incentive to attract and retain the competent employees on transfer to this Region from out side stations, irrespective of states and provinces the employees belong. For the same reason SDA is not allowed for the period when a Govt. servant stays out of the region on leave/training etc i.e. when he could not be retained in the region. I have come from outside of this region and as I have already mentioned that I am liable and ready to be posted any where in India. Originally my cadre used to be transferred on all India basis. The creation of Zones is an administrative matter and who will be transferred where is the discretion of the authority. The creation of a new state or bifurcation of any district by the Government does not condense or cease any facility / welfare of particular Citizens. After the creation of zones, I never became a resident of the N.E. Region rather, I still remain an out side employee and have been ordered to serve in the "difficult zone".

So far, the original O.M. of the N.E. Package including SDA has neither been amended nor modified against those of outside employees, being transferred within the zones. The Hon'ble Supreme Court verdict in a particular Mr. Vijaykumar's SDA case did put forward a judgment that a 'mane clause of All India transfer liability in the appointment letter does not eligible any employee to get SDA'. But it was a judgment against those employees like Mr. Vijaykumar who are having All India transfer liability in the appointment letter but are appointed at his N.E. Region and never been transferred beyond the N.E. Region. So, wrong interpretation of the Hon'ble Court's verdict would be very unfortunate and undue hardship will impact and exaggerate the 'mora' of the deprived employees imperfectly, in spite of obeying the orders of routine transfer to this "hard zone" from the out side stations.

In view of the facts and circumstances, it is again requested that I may please be paid the actual entitlement of SDA with the salary of August'05 with full retrospective benefit of arrears from the date of my entry in the North Eastern Region. Otherwise, I shall presume that my entitlement of SDA is being denied and I will have no other way but to appeal before the Court of Law for justice.

Thanking you,

Yours faithfully,



(Susovan Hazra)
SEA, DDK, Guwahati.

Guwahati.

Date: 19.08.2005

Copy to:

*Attested
Susovan Hazra
Advocate*

*File No. 2
19/8/05*

28 FEB 2007

गुवाहाटी न्यायालय
Guwahati Bench

1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

IN THE MATTER OF

OA NO. 229/2006

Shri A.K. Dey and others

...Applicants

-Versus-

Union of India & others

.... Respondents

-AND-

IN THE MATTER OF

Written Statement submitted by the Respondent No. 1 to

WRITTEN STATEMENT:

The humble answering respondents submitted their written statement as follows:

1(a) That I am....Shri....Sailathonga....Sailo.....
....D.D.L.(N.E.R.) i/c./ Director, D.D.L.-Guwahati.....

.....and respondent No....4.....in the
above case. I have gone through a copy of the application served on me and have
understood the contents thereof. Save and except whatever is specifically admitted in
this written statements, the contentions and statements made in the application and
authorized to file the written statement on behalf of all the respondents.

(b) The application is filed unjust and unsustainable both facts and in law.

(c) That the application is bad for non-joinder of necessary parties and misjoinder
of unnecessary parties.

(d) That the application is also hit by the principles of waiver estoppels and
acquiescence and liable to be dismissed.

20
Handy
Sailathonga
Guwahati
Dr. Director General (NER-II)
Doordarshan, Assam

Thru M.M. Ahmed Case 26/2007

(e) That any action taken by the respondents was not stigmatic and some were for the sake of public interest and it cannot be said that the decision taken by the Respondents, against the applicants had suffered from vice of illegality.

2) That before traversing the paragraphs of the Original Application the respondents would like to give the Brief History of the case. The Hon'ble Tribunal may be pleased to treat the Brief History as an integral part of the Written Statement.

Brief History

1. For the purpose of the entire network for AIR & Doordarshan have been divided in 4(four) Zones i.e. North Zone, East Zone, South Zone, and West Zone. The each Zone consist of West Bengal, Orissa, Bihar and all the 7(seven) states of North East and was under the control of Zonal Chief Engineer (east Zone), ^{AIR} AR & Doordarshan, Kolkatta in respect of the Engineering & Technical cadres- Technician, Sr. Thech. Engg. Assistant and Sr. Engg. Assistant. The Transfer liability in respect of the cadre is within the Zone only. The applicants were initially appointed as Engg. Assistant by the Chief Engineer (EZ).

2. The applicants were subsequently transferred to NER, which was within the East Zone only.

3. The East Zone was comprises of the states of Orissa, West Bengal, Bihar all the states of North Eastern Region. The applicants are liable to transfer any of the states of East Zone as per recruitment rules framed by the Government time to time.

4. The Ministry of Finance vide its O. M. No. 20014/3/83-E.IV dated 14-12-83(Page 127/Cor.) granted certain incentives to the Central Govt. Civilian employees posted to the N.E. Region. One of the incentives was payment of Special Duty Allowance (SDA) to those who have All India Transfer Liability. It was subsequently clarified vide Ministry of Finance O. M. No. 20014/3/83-

(65)
42

E.IV dated 20.4.1987(Page 123/Cor) that for the purpose of sanctioning SDA the All India Transfer Liability of the members of ant service/cadre /post has been made on all India basis and whether promotion is also done on the basis of an all India common seniority list for the service/cadre/post as a whole. A mere clause in the appointment letter to the effect that the person concerned is liable to be transferred any where in India, did not make him eligible for grant of SDA.

5. The applicant has been transfer/posted within the same zone only for which he has been recruited as regards payment of SDA during his posting at Guwahati. It is submitted that SDA was paid to the staff in NE Region till the case was finally decided by he Hon'ble Supreme Court of India vide Judgment dated 20.9.1994 in Civil Appeal No. 3251 of 1993 filed by Govt. of India Vs. S. Vijay Kumar and others. In view of the above judgment of the Supreme Court ad subsequent order issued by the Ministry of Finance only those staff who have all India Transfer liability and posting to NE region from outside the Region are entitled for grant of SDA. The applicant does not fulfill these two conciliations and therefore not been allowed SDA as per existing instructions of the Ministry of Finance.

6. The Hon'ble Supreme Court judgment dated 20.09.1994 in Civil Appeal No. 3251 of 1993 has held SDA is payable only to those employees whom do not belong to NER and who have been posted in the Region will All India Transfer liability. The employees who are employed locally or zonal basis and do not have all India Transfer liability are not entitled for SDA notwithstanding the existences of All India Transfer liability clause in his appointment letter. The applicant was appointed locally, transfer locally and his seniority, promotion cases etc. are maintained by zonal Head Office and not on All India basis.

7. That matter of payment of SDA to employees of Doordarshan Guwahati has been examined in the Directorate General, Doordarshan and decision have

(64)
X9

been communicated vide OM No. 3/18/2000-S-IV dated 20.10.2000. It has been clarified that SDA is payable only to the employees who do not belong to NER and who are posted in the NE Region with All India transfer liability. The employees who are employed locally or zonal basis and do not have All India transfer liability are not entitled for SDA notwithstanding the existence of all India transfer liability clause in the appointment letter. The applicant does not have all India transfer liability and transfer/posted locally within the same zone.

Photocopy of the DG's OM dated 20.10.2000 is annexed herewith and marked as Annexure- R1.

8. The applicant has been provided the benefits as per entitlement with other Central Govt. Civilian Employee. The SDA has not been granted to the applicant as is not entitle as per Rule.

9. The Respondents did never act contrary to the Constitutional mandates. The claim of the applicant for grant of SDA is baseless and hence it is not maintainable in the Hon'ble Tribunal. Hence the Original Application is liable to be dismissed.

10. The applicants have opted to work in any Region and he ^{has} been transfer/posted in any Kendra/station of Doordarshan in the zone only. He applicant is not entitled for SDA under the circumstances as stated pre-paras.

11. The applicants belong to the East zone and his transfer/promotion/posting cases has been considered within the zone only that to maintain by the zonal Chief Engineer office. The Ministry of Finance has clarified that SDA is not entitled to a person belonging to outside NE Region but he is appointed and on first appointment posted in NE Region/East Zone after selection through direct recruitment made on all India basis and having a common/centralized seniority list and all India transfer liability.

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A copy of the letter issued by the Cabinet Secretary, Ministry of Finance is annexed herewith and marked as Annexure- R2.

12. That the applicants' claim for grant of SDA is baseless. Hence the application is not maintainable in the Hon'ble Tribunal.
13. That similar pattern of case with Hon'ble Gauhati High Court, Guwahati vide No. WP (C) No. 70/2006 petitioner is Shri S. K. Raha, ^{FA} ED of DDK, Guwahati Vs Union of India.
14. That with regard to the statement made in paragraph 1 to 4.2, the answering respondents do not admit anything except those, which are in the record and based on legal foundations.
15. That with regard to the statements made in paragraphs 4.3 to 4.12, the answering respondents do not admit anything contrary to the record of the case. The answering respondents beg to rely and refer upon the statement made in the brief history of the case and further submit that the applicant has been transferred/posted ^{reply} within the same zone only for which he has been recruited as regards payment of SDA during his posting at Guwahati. It is submitted that SDA was paid to the staff in NE Region till the case was finally decided by the Hon'ble Supreme Court of India vide Judgment dated 20.9.1994 in Civil Appeal No. 3251 of 1993 filed by Govt. of Subsequent order issued by the Ministry of Finance only those staff who have all India Transfer liability and posting to N E Region from outside the Region are entitled for grant of SDA. The applicants do not fulfill these two conditions and therefore not been allowed SDA as per existing instructions of the Ministry of Finance.

The matter of payment of SDA to employees of Doordarshan Guwahati has been examined in the Directorate General, Doordarshan and decision have been communicated vide OM No. 3/18/2000-S-IV dated 20-10-2000. It has been clarified that SDA is payable only to the employees who do not belong to

NER and are posted in the Region will All India Transfer liability. The employees who are employed locally or Zonal basis and not have All India transfer liability are entitled for SDA notwithstanding the existence of All India Transfer liability clause in appointment letter. The applicants do not have All India transfer liability and transferred/posted locally within the same zone (Annexure- R1)

16. That with regard to the statement made in paragraphs 5.1 to 9.1, the answering respondents beg to rely and refer upon the statements made above and submit that the Hon'ble Gauhati High Court in similar case has been pleased to hold that the employee who have been transfer/posted within Zone, is not entitled for SDA (WP (C) No. 70/2006, Shri S. K. Raha -vs- Union of India & ors).
17. That in view of the submissions made above the applicants are not entitled for SDA. The present OA is devoid of merit hence liable to be dismissed with cost.

VERIFICATION

I S. S. Saito....., aged
about 56 years at present working as
DDA (NER) D/o Doordarshan Kendra, Guwahati
....., who is one of the respondents and taking steps in this case, being
duly authorized and competent to sign this verification for all respondents,
do hereby solemnly affirm and state that the statement made in paragraph

1, 3, 5 & 15

are true

to my knowledge and belief, those made in paragraph
224 being matter of records, are
true to my information derived there from and the rest are my humble
submission before this Humble Tribunal. I have not suppressed any material
fact.

And I sign this verification this 26th day of Feb 2007 at Guwahati.

S. Saito

DEPONENT
Dy. Director General (NER-II)
Doordarshan, Assam

(Typed Copy)
PRASAR BHARATI
BROADCASTING CORPORATION OF INDIA
DG: DOORDARSHAN
MANDI HOUSE: NEW DELHI

No.3/18/2000-S.IV/

Dated : 20-10-2000.

OFFICE MEMORANDUM

Sub: Payment of SDA to employees posted in NER in Doordarshan.

It has come to the notice of this Directorate that Special(Duty) Allowance is being paid to some of the non entitled employees of Doordarshan posted/Working in North East Region. It has been clarified from time to time by the instructions issued by this Directorate on the subject that Special (Duty) Allowance is payable only to the employees who do not belong to North East Region and who are posted in the Region with All India transfer liability. The employees who are appointed locally or on Zonal basis and do not have All India transfer liability are not entitled for SDA notwithstanding the existence of All India transfer liability in their appointment letter.

All concerned are, therefore, directed to follow the above instructions strictly. It is further directed that in case SDA is being paid to any non-entitled employees the payment may be stopped immediatly and the amount paid against SDA erroneously be recovered after giving a notice and a chance to represent and considering the representation. The action taken in this regard may be intimated to this Directorate.

This issues with the approval of DDG(A).

Sd/-
(S.M.BAJAJ)
DEPUTY DIRECTOR(ADMN).

To

1. DDG(NER).
2. Director, DDK-Guwahati/Dibrugarh/Shillong/Imphal/Kohima/Agartala/Silchar/Tura/Itanagar/Aizwal.
3. Station Engineer-DMC-Tezpur/Jorhat/Imphal/Dimapur/Guwahati/Dibrugarh/Itanagar.
4. SE-PPC-Doordarshan Guwahati.

V

512/24/93-TV(A)
GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING

10- R=II
Annex-II

New Delhi, Dated, 16th January, 1997

To

1. The Director General,
All India Radio,
Parliament Street,
New Delhi
2. The Director General,
Doordarshan,
Mandi house, New Delhi

Subject: Grant of Special Duty Allowance to the employees
of AIR/Doordarshan posted in the North-Eastern
Region.

Sir,

I am directed refer to this Ministry's letter of even number dated 29.10.1993 on the above subject and to inform that in pursuance of judgement of Hon'ble Supreme Court dated 20.9.94 in C.A. No.3251 of 1993 in UOI and Others Vs. S. Vijayakumar and Others and subsequent instructions of Ministry of Finance contained in their O.M. No.11(3)/95-EII(B) dated 12.1.1996, the Ministry's order dated 29.10.1993 stands partially withdrawn to the extent that the Special Duty Allowance will not be admissible merely on the ground that the clause of All India Transfer Liability is there in the offer of appointment but shall be admissible only to those employees who are actually recruited/transferred/promoted on All India Basis. Accordingly, the amount paid as SDA to such ineligible employees after 20.9.1994 may be recovered. The recovery of the amount paid before 20.9.1994 may be waived.

2. Action taken report may kindly be furnished to the Ministry within a period of one month.

Yours faithfully,
Sd/-

(V.K. SHARMA)

Under Secretary to the Government of India
Tele : 338 4754

Copy to:

- All the Media Heads of the Ministry of I&B.
- AS&EA/CCA, Ministry of I&B.
- Joint Secretaries/Directors/Deputy Secretaries/Under Secretaries/Section Officers in the Ministry of I&B.
- Ministry of I&B, New Delhi.
- IRLA/AGCR Building, New Delhi.

Sd/-

(V.K. SHARMA)
UNDER SECRETARY



- 5 JUL 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

filed before applicants
through: S. N. Bhattacharya
04/07/2007.

In the matter of:-

O.A. No. 229 of 2006

Shri Asoke Kumar De & Ors.

.... Applicants.

- Versus -

Union of India & Ors.

..... Respondents.

- And -

In the matter of:-

Rejoinder submitted by the applicants in
reply to the written statements
submitted by the respondents.

The applicants above named most humbly and respectfully beg to state as
under:-

1. That the applicants categorically deny the statements made in Paragraphs 1 (b), (c), (d), and (e) of the written statements save and except which are borne out of record and further beg to state that the application is filed bonafide and for the ends of justice.
2. That with regard to the statements made in para 2, 3, 4 and 5 of the written statement, the applicants categorically deny the same save and except which are borne out of record and further beg to state that all the applicants are resident of West Bengal (outside NE Region) and they were

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initially appointed with a specific clause of all India transfer liability in their appointment letter (Clause (vi) of the offer of appointment, Annexure- 1 of the O.A) and while working at DDK, Kolkata all the applicants were transferred and posted at Guwahati (in NE Region). Therefore, the contention of the respondents that the applicants do not fulfill the criteria of "All India transfer liability" and "All India Common seniority list" in accordance with recent policy of instructions issued by Govt. of India, Ministry of Finance, Department of Expenditure is not correct and the same is misleading statement. It is categorically submitted that the applicants fulfill the criteria laid down in Paragraph 5 of the O.M dated 29.05.2002 (Annexure- 16 of the O.A) as such they are entitled to SDA in terms of O.M dated 29.05.02. It is also submitted that posting at N.E Region from outside of the N.E Region cannot be construed as transfer within the zone for the purpose of payment of SDA as per the O.M dated 29.05.2002. Moreover, the recruitment and promotion of the applicants are being made on All India basis, as such they fulfill all the criteria for payment SDA. Therefore, the statements made in the written statement to the extent that the applicants are not entitled to SDA on their posting to NE Region as they do not fulfill the eligibility criteria of All India Transfer liability and All India Common seniority in accordance with latest policy decision issued by Govt. of India, Ministry of Finance vide OM dated 29.05.02 is illegal, malafide and the same is liable to be rejected by the Hon'ble Tribunal.

3. That the applicants categorically deny the statements made in paragraphs 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16 and 17 of the written statement save and except which are borne out of record and further beg to state that they fulfill all the criteria laid down in Govt. of India, Ministry of Finance O.M dated 14.12.1983, 01.12.1988, 22.07.1998 and 29.05.2002 for payment of SDA. It is categorically submitted that the O.M dated 20.10.2000 and letter

61

dated 16.01.1997 (Annexure- R1 and R-II of the written statement) supports the case of the applicants for payment of SDA as because the applicants are permanent residents of West Bengal and they were recruited on all India basis having the clause of all India transfer liability in their offer of appointment and they were transferred and posted in N.E Region from outside of the N.E Region and their seniority and promotion are also maintained on all India basis, as such they are entitled to payment of SDA. It is further submitted that the recruitment zone, seniority and promotion of the applicants are maintained in all India basis, which is evident from the seniority list dated 10.11.2005, therefore denial of payment of SDA to the applicants is illegal, arbitrary and oppose to the Govt. of India's instruction issued vide O.M dated 14.12.1983, 01.12.1988, 22.07.1998 and 29.05.2002.

Copy of the extract of the seniority list as on 10.11.2005 is enclosed herewith and marked as

Annexure- A.

4. That the applicants reiterate the statements made in Original application and in the facts and circumstances stated above, the applicants most respectfully submit that they are entitled to the reliefs prayed for and the original application deserves to be allowed with cost.

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asv

VERIFICATION

I, Shri Asoke Kr. De, S/o- Sri Kanai Lal De, aged about 43 years, working as Sr. Engineering Assistant, applicant No. 1 in the instant original application, duly authorized by the others to verify the statements made in the rejoinder, do hereby verify that the statements made in paragraph 1 to 4 of the rejoinder are true to my knowledge and belief and I have not suppressed any material facts.

And I sign this verification on the 18th day of July 2007.

Asoke Kumar De



General Circulars

Dt : 10.11.2005

Section : S-IV(B) - 162005

DRAFT ELIGIBILITY LIST OF SEAS WORKERS IN THE STRENGTH OF AIR AND DOORDARSHAN AS ON 1.1.2004

S.No.	Name	Place of Posting	Category	Date of Birth	Date of joining in	Date of joining as	Remarks
				Govt. Ser.	SEA		
1	H.S.Guharia	Jalandhar		15.5.60	8.11.82	8.11.82	NZ
2	Dhruba Sen	DDK, Tura		3.10.55	14.1.80	14.1.80	NEZ
3	SUBBIAH-B	HPT, AIR AVADI	ST	31.10.53			SZ
4	D.S.Gill	DDK, Jalandhar		5.4.63	22.12.84	22.12.84	NZ
5	A.K.Choora	DDK, Jodhpur		31.1.63	7.12.84	7.12.84	NZ
6	A.K.Sharma	DDK, Delhi		30.12.62	17.12.84	17.12.84	NZ
7	Prakash Bhambhani	DDK, Jaipur		30.12.62	18.12.84	18.12.84	NZ
8	S.Hussain	DDK, Udaipur		2.5.60	18.1.85	18.1.85	NZ
9	Indu Aggarwal	STI(T), Delhi		11.4.63	8.1.85	8.1.85	NZ
10	Onkar Singh Gautham	CBS, AIR, kanpur		1.8.64	31.12.84	31.12.84	NZ
11	A.K.Singhal	DDK, Delhi		1.7.62	19.12.84	19.12.84	NZ
12	V.K.Kala	DDK, Delhi		8.10.61	31.12.84	31.12.84	NZ
13	Amodh sharma	DDK, Srinagar		17.7.61	17.12.84	17.12.84	NZ
14	Dhruv Chatterji	HPT, AIR, Aligarh		11.11.59	31.12.84	31.12.84	NZ
15	R.K.Taluja	AIR, Rohtak		26.4.61	31.12.84	31.12.84	NZ
16	Ms. Sarla Gautam	AIR, Agra	SC	6.11.60	31.12.84	31.12.84	NZ
17	RAHIM, M.A.	GULBARGA,AIR		6/1/1959	#####	11/13/1980	SZ
18	THIRUMAL MANI, K.	TVRC, AMBUR		5/23/1965	9/14/1984	9/14/1984	SZ
19	Dinesh Kumar Ashya	CPC-TV, New Delhi	SC	13.6.69			NZ
20	Raja Ram	LPTV-Rasra	SC	5.6.59			NZ
21	Ram Narain Rai	DDK, Delhi	SC	15.1.65			NZ
22	Suresh Baboo	LPTV, Churu	SC	1.7.58	14.2.85	14.2.85	NZ
23	Ganga Ram	DDK, Bareilly	SC	20.7.57	13.2.85	13.2.85	NZ
24	Mahinder Lal	DDK, Srinagar	SC	11.4.60	19.2.85	19.2.85	NZ
25	Bharat Prasad	LPTV, Behraich	SC	15.6.62			NZ
26	Vijay Kumar Anil	DDK, Lucknow	SC	17.7.60	19.2.85	19.2.85	NZ
27	Parmanand	AIR, Suratgarh	SC	5.6.60	16.2.85	16.2.85	NZ
28	Baldev Raj	DDK Chandgarh	SC	27.2.59	19.2.85	19.2.85	NZ
29	Krishan Murari Lal	AIR, Barmer	SC	1.8.61	15.2.85	15.2.85	NZ
30	Gobind Singh	DDK, Delhi	SC	1.12.56	28.3.85	28.3.85	NZ
31	Ram Niwas Dhiran	AIR, Dehi	SC	28.2.61	1.4.85	1.4.85	NZ
32	Prithvi Raj Arun Kumar	DDK, Delhi	SC	2.10.59	27.4.85	27.4.85	NZ
33	Kartik K Paul	AIR, Itanagar		2.7.57	28.9.83	28.9.83	NEZ
34	A.K.Sen	LPT, Basanti		7.8.47	29.12.83	29.12.83	EZ
35	S.K.Nag	HPT, Krishnanagar		10.1.54	9.1.84	9.1.84	EZ
36	P.K.Dutta	LPT, Alipurduar		1.8.58	16.12.83	16.12.83	EZ
37	Pulak Pal	AIR, Kolkata		10.8.58	4.1.84	4.1.84	EZ
38	P.K.Mishra	LPT, Kontai		3.11.58	2.1.84	2.1.84	EZ
39	Gajraj Singh	LPT, Dharbanga		1.1.58	28.2.84	28.2.84	EZ
40	S.K.Soam	AIR, Kolkata		20.1.58	29.2.84	29.2.84	EZ
41	Arup Dutta	DDK, Guwahati		2.2.58			NEZ
42	S.K.Bhadra	DDK, Kolkata		1.4.59	29.6.84	29.6.84	EZ
43	B.Sarkar	DDK, Jaipalguri		25.12.57	7.6.84	7.6.84	EZ
44	U.K.Hazra	AIR, Kolkata		5.1.58	11.6.84	11.6.84	EZ
45	M.K.Dey	AIR, Kolkata		24.9.58	11.9.84	11.9.84	EZ
46	Kishlay Das	DDK, Tura		9.11.58	12.10.84	12.10.84	EZ
47	Ranjan Sinha	AIR, Kolkata		18.6.59	12.9.84	12.9.84	EZ
48	P.K.Gupta	DDK, Kolkata		22.6.49	15.10.84	15.10.84	EZ
49	R.P.chaturvedi	DDK, Bhopal		25.11.62	6.8.84	6.8.84	WZ
50	A.K.Soni	LPT, Mandsur		25.1.61	30.7.84	30.7.84	WZ
51	S.S.Joshi	DDK, Mumbai		30.11.63	21.8.84	21.8.84	WZ
52	S.K.Agasthi	DDK, Gangtok		5.11.57	27.9.84	27.9.84	EZ
53	P.Chakraborty	AIR, Itanagar		5.11.57	29.10.84	29.10.84	EZ
54	EVANJALINE THANAPACKIAM	NAGERCOIL,AIR		1/21/1962	9/3/1984	9/3/1984	SZ
55	MAHESH CHAND DHUWALIA	HYDERABAD,DDK		2/27/1963	10/8/1984	10/8/1984	SZ
56	Usha Narayanan	CHENNAI, DDK		5/4/1963	9/10/1984	9/10/1984	SZ

130	S.D.Sawkare	DDK, Mumbai	SC	11.5.61	7.5.86	7.10.89	WZ
131	Manas Das	DDK, Kolkata		12.1.62	11.2.85	19.1.90	EZ
132	Manas Dutta	DDK, Kolkata		13.11.61	12.2.85	19.1.90	EZ
133	Smt.A.Mitra	DDK, Dibrugarh		25.11.61	1/14/1900	12.1.90	EZ
134	A.K.Bandopadhyay	DDK, Kolkata		30.5.60	18.2.85	8.12.89	EZ
135	Smt.C.Nayak	DDK, Bhubaneshwar		12.12.62	21.1.85	18.10.89	EZ
136	R.K.Sen	LPT, Hazaribagh		1.1.60	6.2.85	27.10.90	EZ
137	D.N.Chatterjee	AIR, Bhawanipatna		12.5.51	7.2.85	25.10.89	EE
138	Abhijit Samadder	AIR, Kolkata		10.7.60	4.4.85	1.2.90	EZ
139	D.Bardoloi	LPT, Bokakhat		3.1.61	26.2.85	23.11.89	NEZ
140	Smt.S.Mukherjee	HPT, Krishnanagar		10.9.61	4.4.85	12.2.90	EZ
141	Subendu Acharya	DDK, Katihar		18.9.60	30.1.85	11.12.89	EZ
142	N.K.Paul	DDK, Kolkata		7.10.59	12.2.85	31.10.89	EZ
143	G.Pal	LPT, Kharagpur		1.8.60	1.2.85	18.10.89	EZ
144	S.Dutta	DDK, Bhubaneshwar		9.9.60	14.5.85	10.11.89	EZ
145	D.N.Samanta	AIR, Kolkata		24.10.60	29.1.85	1.11.89	EZ
146	Ravindra Kumar	DDK, Ranchi		10.4.62	14.6.85	27.12.89	EZ
147	B.K.Gupta	LPT, Gumla		17.7.59	17.6.85	8.5.90	EZ
148	Debasis Alch	DDK, Kolkata		5.6.60	6.8.85	4.12.89	EZ
149	D.K.Mandal	DDK, Kolkata	SC	28.8.56	26.2.85	29.12.89	EZ
150	B.G.Hazra	DDK, Ranchi		1.4.60	14.5.85	19.1.90	EZ
151	Arunaba Bagchi	DDK, Tura		20.10.60	20.3.85	17.1.90	EZ
152	M.J.Anjum	LPT, Forbesganj		31.1.62	29.4.85	30.4.85	EZ
153	Smt.Mitali Chakraborty	AIR, Tura		18.9.62	17.4.85	22.12.89	EZ
154	A.K.Dutta	AIR, Kolkata		19.1.46	30.1.85	11.12.89	EZ
155	M.K.Sharma	HPT, Jamshedpur		14.7.59	16.5.85	21.11.89	EZ
156	N.R.Gupta	DDK, Kolkata		14.8.59	21.5.85	16.2.90	EZ
157	P.K.Chakraborty	DDK, Kolkata		4.1.60	25.6.85	18.12.89	EZ
158	Smt.Kanti Paul	DDK, Kolkata		1.5.61	5.6.85	23.3.90	EZ
159	M.K.Sen	HPT, Bhawanipatna		1.3.64	17.7.85	31.8.90	EZ
160	P.K.Mitra	LPT, Ranaghat		15.8.59	1.6.85	19.1.90	EZ
161	A.B.Dash	AIR, Rourkela		2.12.59	1.7.85	10.7.90	EZ
162	D.N.Giri	RST(T), Bhubaneshwar		10.4.60	21.8.85	24.3.90	EZ
163	P.Majumdar	DDK, Shillong		1.7.60	1.6.85	23.10.89	EZ
164	M.K.Mandal	AIR, Kolkata	SC	1.11.56	20.2.85	17.11.89	EZ
165	Barun Sanyashi	DDK, Tura	SC	8.7.58	5.2.85	31.10.89	EZ
166	Sanjay Saxena	AIR, Dehl		10.6.64	18.12.84	26.12.89	NZ
167	Manoj Kumar Tiwari	LPTV, Balia		28.6.64	11.1.85	30.11.89	NZ
168	Jagtar Singh	AIR, Jalandhar		1.6.48	8.1.85	20.12.89	NZ
169	D.K.Vyas	AIR, Bikaner		31.12.46	15.12.84	10.11.89	NZ
170	MOORTHY, A.S.V.S.R.	HYDERABAD,DDK		#####	#####	12/15/1989	SZ
171	JAFFANIA, S.S.	PEDDANANDIPADU -		3/7/1966	1/4/1985	11/29/1989	SZ
172	CHANDRALEKHA, M. SMT	CESZ,AIR&TV,CHENNAI		3/27/1960	1/1/1985	1/1/1990	SZ
173	JONAS AMBROSE	PONDICHERRY,AIR		3/29/1960	3/8/1985	11/28/1989	SZ
174	RAVI, T.	KADIRI - TVRC		12/5/1960	1/11/1985	11/30/1989	SZ
175	LUCY ITTIACHAN, SMT.	HASSAN,FM		5/25/1961	1/24/1985	11/30/1989	SZ
176	ANBARASAN, S.	PORT BLAIR,AIR		5/27/1961	1/28/1985	12/20/1989	SZ
177	RAGHU, P.	TIRUPATI,FM	SC	7/1/1955	1/10/1986	3/10/1990	SZ
178	KANDASWAMY, C.	KODAIKANAL FM:AIR	SC	2/22/1963	12/9/1985	12/31/1989	SZ
179	SUBRAMANYAM, O.	TIRUPATHY. TV HPT	SC	6/11/1962	12/2/1985	12/25/1989	SZ
180	NANDHINI, K.	TIRUCHIRAPALLI,AIR		4/28/1962	#####	10/15/1987	SZ
181	CHANDRA RAO, T.	HYDERABAD,DDK		1/1/1960	2/5/1985	11/17/1989	SZ
182	Rajinder Prasad	AIR, Delhi-Kingsway		11.5.45	19.12.84	30.11.89	NZ
183	H.S.Shekhwat	LPTV, Jhalawar		1.7.63	18.1.85	4.12.89	NZ
184	J.T.Kutty	DDK, Delhi		19.11.46	18.12.84	30.11.89	EZ
185	A.J.Saha	AIR, CBS, Kolkata	SC	16.1.57	18.4.85	9.2.90	EZ
186	Debasish Mondal	DDK, Shantiniketan	SC	16.12.59	30.12.85	12.2.90	EZ
187	Chanchal Das	HPT, Murshidabad	SC	4.3.59	12.6.85	21.4.90	EZ
188	Yadunandan Paswan	LPT, Jamul	SC	2.7.62	19.8.85	12.9.90	EZ
189	Arindam Das	HPT, Murshidabad	SC	1.7.60	30.9.85	12.2.90	EZ
190	Shekhar Ray	DDK, Kolkata	SC	25.11.60	29.4.86	14.2.90	EZ
191	Ashim Majumdar	DDK, Kolkata	SC	10.12.58	29.4.86	14.2.90	EZ
192	Jokh Narayan Singh	LPT, Aurangabad		11.2.61	28.9.85	12.11.90	WZ
193	B.C.Samantaray	LPT, Deogarh		21.11.61	24.9.85	22.11.90	WZ
194	S.K.saha	DDK, Guwahati		14.1.62	30.1.86	11/12.90	EZ
195	S.S.Godbole	AIR, Pune		5.1.54	23.7.74	15.11.90	WZ
196	U.R.Mehta	SPT,Rajkot		10.5.59	14.11.83	31.1.90	WZ
197	T.K.Biswas	DDK, Bhopal		23.11.60	24.5.85	4.12.90	WZ
198	R.M.Deshmukh	DDK, Mumbai		2.6.63	9.8.85	29.10.90	WZ
199	V.A.Toro	LPT, Buldhana		28.7.64	18.2.86	31.10.90	WZ
200	S.J.Patil	LPT, Shahada		1.6.63	25.3.86	5.12.90	WZ
201	Smt.S.S.Valunjkar	AIR, Aurangabad		7.3.66	25.3.86	16.4.91	WZ
202	D.S.Asodayiya	DDK, Rajkot		22.9.64	11.3.86	30.10.90	WZ

348	NAMBOODIRI, P.R.N.	PORT BLAIR, TVRC	1/5/1946	10/2/1984	2/29/1992	SZ	
349	PADMAVATHI, A. SMT.	HYDERABAD(CBS)AIR	6/14/1961	6/12/1986	2/13/1992	SZ	
350	POULOSE, C.I.	COIMBATORE,AIR	6/19/1961	4/29/1986	2/18/1992	SZ	
351	VEERANAGI REDDY, K.	VIJAYAWADA,TV HPT	3/1/1962	8/2/1986	2/14/1992	SZ	
352	UMA RANI, K. SMT.	HYDERABAD,AIR	3/14/1963	6/18/1986	2/13/1992	SZ	
353	SELVARANI, R.	KARAIKKAL, AIR	7/8/1963	8/22/1986	4/22/1992	SZ	
354	INDIRA, K. SMT.	mysore,AIR	7/10/1963	6/13/1986	2/23/1992	SZ	
355	KAILASH REDDY, K.R.	ANANTAPUR, FM	8/8/1963	6/18/1986	2/14/1992	SZ	
356	SREENIVASA REDDY, K.	PRODATTUR, TVRC	10/5/1963	6/23/1986	5/12/1993	SZ	
357	DEVENDER, A.N.	HYDERABAD,DDK	#####	6/18/1986	2/27/1992	SZ	
358	NAGAJYOTI, P. SMT.	NELLORE, TVRC	6/1/1964	6/18/1986	4/20/1992	SZ	
359	SIVAPRAKASAM, P.	KRISHNAGIRI, TVRC	4/8/1963	8/2/1986	3/24/1992	SZ	
360	SILVY KOSHY, K.	COCHIN,TV HPT	9/6/1960	6/23/1986	2/23/1992	SZ	
361	JAYANTHI JANARDHANAN	CHENNAI, DDK	7/25/1964	6/25/1986	2/14/1992	SZ	
362	YASODHAI, N. SMT.	PONDICHERRY,AIR	5/29/1962	6/25/1986	2/15/1992	SZ	
363	SWAMINATHAN, K.P.	ANANTAPUR, FM	SC	5/10/1964	4/2/1988	3/9/1992	SZ
364	RAMALINGAM, S.	UDMALPET - TVRC	SC	2/12/1966	4/27/1988	4/27/1992	SZ
365	THIRUGNANAM, S.	TIRUCHIRAPALLI,TVRC	SC	6/10/1963	2/1/1988	2/13/1992	SZ
366	ASHA LATHA, A. SMT.	VIJAYAWADA,TV HPT	SC	4/22/1964	6/16/1988	3/4/1992	SZ
367	Madhu Gupta (Smt)	AIR, Delhi		18.1.61	1.3.86	3.4.92	NZ
368	R.K.Rastogi	AIR, Lucknow		11.6.61	21.1.86	20.4.92	NZ
369	L.P.Shukla	AIR, Obra		14.6.61	16.8.86	5.6.92	NZ
370	Amarjit singh	AIR, Naushera		16.7.61	20.6.86	28.4.92	NZ
371	D.K.Gupta	DDK, Delhi		16.12.61	3.3.86	11.4.92	NZ
372	Vinod Kumar	LPTV, Fatehpur		11.1.62	27.2.86	30.4.92	NZ
373	Manorama Kaul (Smt0	DDK, Delhi		25.1.62	2.7.86	13.4.92	NZ
374	Asok Kumar	AIR, Delhi-Khampur		14.34.62	19.2.86	6.4.92	NZ
375	Alok Jain	LPTV, Pali		24.12.62	8.12.86	10.4.92	NZ
376	Parminder singh	LPTV, Patiala		13.12.63	28.6.86	23.4.92	NZ
377	Jai shankar Prasad	LPTV, Jhansi		25.2.64	26.6.86	6.4.92	NZ
378	B.L.Gupta	LPTV, Deoria		15.8.59	30.6.86	31.8.92	NZ
379	Nirmal Kumar Bhatt	DDK, Lucknow		13.8.61	4.8.86	10.4.92	NZ
380	A.Shaffi	DDK, Srinagar		10.3.62	11.7.86	8.4.92	NZ
381	P.C.Sharma	LPTV, Puranpur		1.1.60	8.8.86	11.8.92	NZ
382	R.V.Sharma	AIR, Delhi-Kingsway		10.12.60	1.12.86	9.4.92	NZ
383	Jiwan Lal Gupta	Leh S Studio		25.12.62	10.1.87	7.4.92	NZ
384	Manoj Kumar	DDK, Delhi		27.12.63	14.1.87	8.4.92	NZ
385	Sumita Prasahr (Smt)	LPTV, Kulu		3.1.60	26.6.86	19.4.92	NZ
386	A.K.Verma	HPTV, Gorakhpur		16.10.60	6.12.86	10.4.92	NZ
387	R.K.Sharma	AIR, Kulu		18.6.62	5.8.86	2.5.92	NZ
388	A.K.Bera	AIR, Allahabad	SC	15.10.61	8.2.88	30.4.92	NZ
389	Raj Kumar	AIR, Delhi	SC	5.10.66	2.11.87	28.4.92	NZ
390	Govind Das	LPTV, Oral	SC	22.12.57	24.2.88	30.4.92	NZ
391	Atma Ram	PGF-Chandigarh	SC	1.2.60	30.3.88	14.5.92	NZ
392	Gurdeep Singh	DDK, Jalandhar	SC	30.5.63	6.2.88	7.4.92	NZ
393	A.Behra	DDK, Sambalpur		9.5.61	3.2.88	16.4.92	EZ
394	R.K.Kolay	DDK, Dibrugarh		19.2.61	17.2.86	29.10.92	EZ
395	Smt.Pallipuspa Mohanty	DDK, Bhubaneshwar		3.6.64	12.6.88	28.10.92	EZ
396	Smt.Kavita Behera	DDK, Sambalpur		1.5.67	27.7.88	29.6.92	EZ
397	S.N.Mohanta	LPT, Keonjhar		5.2.62	16.5.88	8.5.92	EZ
398	Ajit Kumar	AIR, Patna		22.10.62	2.1.88	9.4.92	EZ
399	A.K.Dey	DDK, Guwahati		13.1.63	11.1.88	7.4.92	EZ
400	P.K.Sahoo	AIR, Cuttack		5.2.63	13.4.88	30.5.92	EZ
401	Debashish Laha	AIR, Siliguri		31.12.61	25.1.88	7.5.92	EZ
402	P.S.Gollen	DDK, Ranchi		29.7.63	20.4.88	8.5.92	EZ
403	Smt.Mamata Patra	LPT, Angul		1.6.65	10.6.88	11.6.92	EZ
404	Smt.Manjula Mishra	AIR, Rourkela		20.5.564	26.7.88	15.5.92	EZ
405	Manoranjan Giri	LPT, Baliapal		13.7.62	29.6.88	20.5.92	EZ
406	Lal moni Chakraborty	DDK, Kolkata		3.8.62	11.1.88	4.5.92	EZ
407	T.C.Rath	AIR, Jeypore		5.10.63	16.8.88	23.5.92	EZ
408	Smt.Gopa Chakraborty	AIR, Kolkata		8.11.63	18.12.87	30.4.92	EZ
409	K.K.Mahato	LPT, Masubani		3.12.63	13.1.88	7.5.92	EZ
410	Amit Paul	AIR, Guwahati		12.3.64	11.1.88	8.5.92	NEZ
411	Debasis Patra	DDK, Bhubaneshwar		9.3.63	12.2.88	2.5.92	EZ
412	D.D.Mukhopadhyaya	AIR, Murshidabad		7.1.64	29.1.88	29.5.92	EZ
413	Linga Raj Mahanta	LPT, Jodz		1.7.66	10.5.88	30.4.92	EZ
414	Jayanta Dutta	DDK, Aizwal		1.2.66	14.1.88	7.5.92	NEZ
415	K.Korse	LPT, Dimapur	ST	3.1.57	12.2.88	21.4.92	NEZ
416	Smt.Sunanda Chakraborty	DDK, Guwahati		2.6.59	29.3.88	19.5.92	NEZ
417	Mrigendra Jha	LPT, Munger		1.1.62	8.4.88	10.4.92	NEZ
418	Smt.Nandana Gupta	DDK, Shillong		1.1.62	7.12.1987	19.10.92	NEZ
419	Sarfaraj Zafar	LPT, Siwan		18.1.62	29.1.88	30.4.92	EZ
420	D.K.Ray	AIR, Chaibasa		11.7.62	6.6.88	9.5.92	EZ

1003	SUDHAKARA RAO, S.	HYDERABAD, DDK	8/9/1963	8/4/1989	12/27/2001	SZ	
1004	Debasis Dutta	LPT, Jhalsa	22.11.61	22.12.89	10.4.03	EZ	
1005	Md.Nasiruddin	LPT, Farakka	16.6.62	17.4.90	22.10.02	EZ	
1006	S.K.Sirazuddin	AIR, Shillong	11.3.63	23.1.90	29.4.03	NEZ	
1007	Bhaskar Basu	CE(EZ), Kolkata	7.2.64	8.2.90	3.2.03	EZ	
1008	VIJAYAKUMAR, R.	TRIVANDRUM, DDK	5/30/1955	5/8/1978	12/12/2001	SZ	
1009	USHA R. MENON, SMT.	TRICHUR, TVRC	7/18/1964	6/7/1989	12/31/2001	SZ	
1010	ABDUL NAZAR, K.	TRICHUR, DDK	5/31/1967	6/29/1989	12/21/2001	SZ	
1011	VENUGOPALAN NAIR, V.	HYDERABAD, AIR	7/10/1949	8/11/1989	11/26/2001	SZ	
1012	N.K.Singh	DDK, Patna	25.12.62	5.9.89	29.1.02	EZ	
1013	M.K.Pati	AIR, Cuttack	14.3.66	25.11.89	25.1.02	EZ	
1014	G.C.Biswal	LPT, Anandpur	5.4.63	12.1.90	11.2.90	EZ	
1015	Smt.Maneesh Bose	DDK, Balurghat	SC	3.2.63	19.9.89	1.4.03	EZ
1016	MUNUSWAMY, R.	KODAIKANAL AIR	2/15/1958	#####	11/29/2001	SZ	
1017	GOPINATH, P.	DEVIKULAM, AIR	5/31/1964	5/10/1989	12/21/2001	SZ	
1018	SHOBA, C.K.	TRIVANDRUM, DDK	5/28/1966	6/15/1989	8/10/2001	SZ	
1019	SUDHAKAR.G	SRIKAKULAM, TVRC	7/26/1958	9/17/1980	12/26/2001	SZ	
1020	P.K.Dash	LPT, Malkagiri		1.5.63	25.1.90	13.12.02	EZ
1021	K.S.Karmakar	DDK, Bhubaneshwar		30.11.61	30.1.90	25.11.02	EZ
1022	A.K.Ghosh	DDK, Jalpaiguri		20.3.62	20.11.89	11.11.02	EZ
1023	Vinod Kumar	AIR, Patna		31.10.62	31.1.90	23.4.03	EZ
1024	PADMAJA, D.	HYDERABAD, DDK		6/10/1966	9/11/1989	11/19/2001	SZ
1025	SIVAKUMAR.M (II)	CESZ, AIR&TV, CHENNAI		#####	6/23/1989	11/29/2001	SZ
1026	RENUKA DEVI, S.	TRICHUR, DDK		7/29/1963	7/6/1989	5/12/2001	SZ
1027	VARGHESE, P.G.	TRIVANDRUM, DDK		#####	#####	12/16/2001	SZ
1028	Chinmoy Bandopadhyaya	HPT, Bhawanipatna		12.12.62	21.4.90	30.12.02	EZ
1029	Pasenjit Kr.Pal	CE(EZ), Kolkata		25.12.62	11.02.92	3.2.03	EZ
1030	A.K.Singh	DDK, Ranchi		25.1.63	17.1.90	30.12.02	EZ
1031	A.K.Bhuyan	AIR, Joranda		21.5.63	24.5.90	28.11.02	EZ
1032	Dinsh Kumar	AIR, Jalandhar		17.2.64	20.7.88	27.11.2000	NZ
1033	Y.S.Pawar	TV-C, Purchase Delhi		11.6.64	25.7.88	19.4.2000	NZ
1034	A.B.Sinha	DDK, Jalpur		18.8.64	29.7.88	21.6.2000	NZ
1035	Rajendra Sharma	LPTV, Dudhinagar		11.7.64	28.7.88	1.10.2000	NZ
1036	PAVITHRAN, K.K.	OOTY, AIR		5/3/1966	7/15/1989	12/31/2001	SZ
1037	NINA, C.D. SMT.	CALICUT,AIR	SC	5/15/1967	5/31/1989	11/22/2001	SZ
1038	JAYANTHI BAI, K.V. KUM.	TRICHUR, DDK	SC	6/1/1967	3/7/1989	11/22/2001	SZ
1039	SOMADASAN, P.V.	TRIVANDRUM, DDK		6/12/1963	9/8/1989	12/31/2001	SZ
1040	Sunil S.Gotpagar	DDK, Mumbai	SC	19.12.65	7.3.90	1.11.01	WZ
1041	G.P.Ojha	AIR, Gwalior		1.9.52	24.8.89	2.5.01	WZ
1042	M.P.Singh	SPT, AIR, Bambolim		10.7.61	11.8.87	5.3.01	WZ
1043	A.M.Amalnekar	HPT, Aurangabad		30.10.65	26.7.88	12.4.01	WZ
1044	Subhrangshu Ghosh	AIR, Gangtok		23.7.63	6.4.90	6.1.03	EZ
1045	Mukti Sarkar	AIR, Kolkata		1.9.63	5.9.90	13.11.02	EZ
1046	A.K.Garai	DDK, Itanagar		8.1.64	23.10.90	31.12.02	NEZ
1047	V.S.P.Sinha	DDK, Patna		15.1.64	17.9.90	8.1.03	EZ
1048	LAKSHMI HEMALA, A. SMT.	VIJAYAWADA, AIR		6/15/1965	8/7/1989	12/28/2001	SZ
1049	J.K.Deo	LPT, Karanjia		4.6.65	18.4.90	27.3.03	EZ
1050	G.N.Mohanty	DDK, Bhubaneshwar		6.8.65	19.4.90	12.7.03	EZ
1051	R.K.Sinha	DDK, Guwahat		19.1.66	3.11.89	10.4.03	NEZ
1052	K.K.Sahu	LPT, Nuamundi		2.5.67	20.2.90	13.6.03	EZ
1053	D.K.Das	DDK, Tura		22.7.67	2.5.90	27.6.03	NEZ
1054	A.P.Sahu	LPT, Rayagada		31.7.64	16.4.90	29.4.03	EZ
1055	Hari Om Kansal	DDK, Bhubaneshwar		1.8.66	15.10.90	1.4.03	EZ
1056	Susovan Hazra	DDK, Guwahati		25.7.68	9.11.90	10.4.03	NEZ
1057	Akhilesh Kumar	DDK, Patna		11.4.69	26.9.90	16.12.03	EZ
1058	R.R.Sharma	DDK, Jamshedpur		5.11.64	16.8.90	28.8.03	EZ
1059	Rashid Jamal	LPT, Passighat		1.9.65	24.11.90	1.4.03	EZ
1060	Jibananda Mondal	DDK, Kolkata		15.8.66	7.12.90	31.12.03	EZ
1061	Smt.Bithi Dey	DDK, Shantiniketan		4.1.66	30.7.90	30.10.03	EZ
1062	P.K.Dash	LPT, Malkagiri		1.5.63	25.1.90	13.12.02	EZ
1063	K.S.Karmakar	DDK, Bhubaneshwar		30.11.61	30.1.90	25.11.02	EZ
1064	A.K.Ghosh	DDK, Jalpaiguri		20.3.62	20.11.89	11.11.02	EZ
1065	Vinod Kumar	AIR, Patna		31.10.62	31.1.90	23.4.03	EZ
1066	Subhrangshu Ghosh	AIR, Gangtok		23.7.63	6.4.90	6.1.03	EZ
1067	Mukti Sarkar	AIR, Kolkata		1.9.63	5.9.90	13.11.02	EZ
1068	A.K.Garai	DDK, Itanagar		8.1.64	23.10.90	31.12.02	NEZ
1069	V.S.P.Sinha	DDK, Patna		15.1.64	17.9.90	8.1.03	EZ
1070	J.K.Deo	LPT, Karanjia		4.6.65	18.4.90	27.3.03	EZ
1071	R.K.Sinha	DDK, Guwahat		19.1.66	3.11.89	10.4.03	EZ
1072	D.K.Das	DDK, Tura		22.7.67	2.5.90	27.6.03	EZ
1073	A.P.Sahu	LPT, Rayagada		31.7.64	16.4.90	29.4.03	EZ
1074	Hari Om Kansal	DDK, Bhubaneshwar		1.8.66	15.10.90	1.4.03	EZ
1075	Susovan Hazra	DDK, Guwahati		25.7.68	9.11.90	10.4.03	EZ

1076	Alok Pandey	DDK, Bhopal		1.7.65	2.8.88	8.5.01	WZ
1077	D.K.Jain	DDK, Bhopal		5.2.67	24.10.88	30.3.01	WZ
1078	Sandipan Adhikary	AIR, Raighat		8.5.67	28.10.88	12.1.01	WZ
1079	S.P.Jain	HPTV, Ambikapur		1.5.63	3.12.88	29.3.01	WZ
1080	Akhilesh Kumar	DDK, Patna		11.4.69	26.9.90	16.12.03	WZ
1081	R.R.Sharma	DDK, Jamshedpur		5.11.64	16.8.90	28.8.03	EZ
1082	Rashid Jamal	LPT, Passighat		1.9.65	24.11.90	1.4.03	EZ
1083	Jibananda Mondal	DDK, Kolkata		15.8.66	7.12.90	31.12.03	EZ
1084	M.A.Gaffar	LPT, Multai		10.5.63	2.8.88	1.3.01	EZ
1085	R.K.Sharma	LPT, Badamalhera		22.10.65	2.8.88	14.3.01	EZ
1086	R.G.Zambre	AIR, Sangli		1.10.67	3.8.88	14.3.01	WZ
1087	K.B.Bendre	AIR, Ahmedabad		13.10.67	31.8.88	9.9.01	WZ
1088	Smt.Bithi Dey	DDK, Shantiniketan		4.1.66	30.7.90	30.10.03	EZ
1089	A.C.Pathak	AIR, Tawang		1.7.64	27.6.90	28.11.03	NEZ
1090	Alok Kharbanda	DDK,Guwahati		2.4.69	11.4.90	25.11.03	NEZ
1091	A.K.Barua	AIR, Kailashahr		7.12.61	11.3.91	25.11.03	NEZ
1092	D.P.Tripathi	DDK, Itanagar		4.9.67	24.10.90	2.12.03	NEZ
1093	M.I.Mazumdar	DDK, Silchar		11.1.63	1.3.90	16.8.01	NEZ
1094	Manojit Chakraborty	AIR, Belonia		20.10.64	4.12.89	31.10.02	NEZ
1095	Kushaljit Kumar	LPT, Bongaigaon		3.9.65	8.11.89	11.2.03	NEZ
1096	D.K.Gogoi	AIR, Ziro		5.3.65	30.5.90	26.5.03	NEZ
1097	K.N.Thakur	LPT, Phulparas		26.6.62	14.2.90	25.6.01	WZ
1098	A.K.Das	LPT, Sonari	SC	15.1.63	3.11.89	18.8.00	WZ
1099	Dipak Goswami	DDK, Dibrugarh		1.1.63	20.2.90	9.11.01	EZ
1100	Manoranjan Kalita	LPT, Nagaon		18.10.64	7.3.90	11.2.02	WZ
1101	P.N.Unadkat	DDK, Ahmedabad		15.10.63	10.9.86	31.10.91	WZ
1102	T.C.Bagauli	DDK, Guwahati		25.9.65	21.9.90	25.11.03	NEZ
1103	S.K.Rai	AIR, Tawang		1.7.69	8.6.91	25.11.03	NEZ
1104	Sujoy Paul	LPT, Gopalpara		23.12.64	28.5.90		NEZ
1105	Jayanta Lal	DDK, Imphal		7.9.65	19.12.90	29.12.03	NEZ
1106	Debashish Chowdary	CE(EZ), Kolkata		11.7.64	5.5.88	26.8.93	NEZ
1107	SALI MATHEW, A.	COCHIN,FM		13.08.62	26.06.84	21.11.88	EZ
1108	B.K.Nath	DDK, Agartala		1.5.63	21.2.90	9.7.01	NEZ
1109	N.C.Singha	AIR, Kailashahr		31.10.55	5.12.80	3.9.93	NEZ
1110	H.R.Laskar	AIR, Tezpur		1.7.63	19.6.89	20.6.00	NEZ
1111	Anil Bhattacharya	LPT, Gohpur		22.11.63	17.7.90	15.5.02	WZ

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